[Shri T. T. Krishnamachari.]

Official Languages

had gone into the question. The President, in according sanction to this measure, must have undoubtedly taken into consideration the recommendations of the Commission, whose Report has gone through the process prescribed by the Constitution. Therefore, while obviously there is a lacuna in regard to fulfilling the mandatory provisions of article 344, that does not prevent the Government or this House from taking any action, because . the provisions of article 349 are clear. They are, in regard to this Bill, the President has before him a Report and he must have considered that Report and, therefore, he must have. accorded sanction to this particular measure in terms of the procedure laid down by article 349. I think my hon. friend, Shri Santhanam, was quite right in saying that in regard to the majority of. the clauses covered by the Bill, the provisions of article 343 (3) are absolutely self sufficient. The Government can take the power and we have to accept that Government has the power to bring forward a measure of this nature. Some hon. Members said that article 343 has some relation to article 348. Yes, it has relation to article 348 in relation to those subjects mentioned under article 348. There is a procedure prescribed for the purpose of taking action under article 348. They are again enumerated in article 349. It is a question generally, of procedure. So, prima facie in regard to the major part of the provisions of this Bill, article 343 governs and I think there can be no doubt at all in the minds of hon. Members because the language is very clear. I may also submit in all humility that the provisions of article 349 are satisfied in the circumstances of the case and the mere fact that action has not been taken in the manner prescribed in article 344 does not vitiate the particular measure, before the House.

r. t< I thank you.

MR. CHAIRMAN: I am sure anyone will not accuse me of being hasty. I have carefully listened to all the arguments that have been given and have allowed all the arguments to work on me. I have, after hearing all the sides of this question, come to the conclusion that the motion of Shri Lai Bahadur Shastri can be moved and there is nothing which prevents me from asking him not to move it. Therefore, I request Shri Lai Bahadur . to move it. If you agree, we may adjourn now and take it up in the afternoon.

An. Hon. MEMBER: He may move and then adjourn. '

#### THE OFFICIAL LANGUAGES BILL, 1963.

' THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): Sir, I beg to move:

."That the Bill to provide for the languages which may be used for the official purposes of the Union, for transaction of business in Parliament, for Central and State Acts and for certain purposes in High Courts, as passed by the Lok Sabha, be taken into consideration."

MR. CHAIRMAN: We now adjourn to meet in the "afternoon at 2 o'clock when the Home Minister will make his speech.

> The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

THE DEPUTY CHAIRMAN: The Home Minister.

श्री गोडें मुराहरि (उत्तर प्रदेश ): जपसभापति महोदया, मैं एक व्यवस्था का प्रश्न उठाना चाहता हं।

THE DEPUTY CHAIRMAN: I have called the Home Minister.

## श्री मोडे मुराहरि : व्यवस्था का प्रश्न है, पौइन्ट आफ आर्डर ।

THE DEPUTY CHAIRMAN: Please wit down. Now the motion is being discussed. The Home Minister will speak. You have had your say.

SHRI G. MURAHARI: This is a point of order.

THE DEPUTY CHAIRMAN: There can be no point of order now. What is the point of order?

श्री गोडे मुराहिर: यह जी बिल हमारे सामने रखा जा रहा है यह हमारे संविधान कां धारा ३४३ के खिलाफ है। इसको इन्ट्रो-इयुस नहीं करना चाहिये।

THE DEPUTY CHAIRMAN: That point has been discussed as a point of order, and the Chairman has given his ruling. That cannot be reopened now. The Home Minister.

SHRI LAL. BAHADUR: Madam Deputy Chairman a number of constitutional points were raised in regard to this motion. I am a layman completely so far as legal matters are concerned. I therefore left it to the le<gal luminaries of this House to thrash it out amongst themselves, and I am glad that Members themselves cut out each other in the arguments advanced from both sides. I as a practical man feel that the steps taken by Government are correct and that this particular step of coming up with this Bill is an exceedingly important and highly practical measure. It is clear that after . January 1965 English would have no place in the country if we did not legislate under article 343(3) of the Constitution. So, the framers of the Constitution themselves had contemplated that a situation might arise in which it may not

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possible to use Hindi for all purposes or for specific purposes, and hence they had provided clause (3) in article 343 of the Constitution. To my mind there can be no doubt on the point that Parliament has full authority to legislate on this matter and allow English to continue in addition to Hindi.

Secondly, in regard to the appointment of another Commission to which a reference was made by Vajpayeeji and others, I am not prepared to argue one way or the other on the legal implications, but again as a practical man I feel that it would not have been advisable to appoint another Commission when a Commission had already been appointed and its report submitted to the President on the basis of which the President decided to appoint a Committee of Members of Parliament, and that Committee also took a fairly long time and submitted its report. What was the point! Madam, in appointing another Commission in 1960 or later immediately after the whole matter had been fully discussed? Madam, I am not here referring to legal matters. As I said. as a practical man, Government has to take practical view of things. So, would it have served any purpose to appoint another Commission? If it had been appointed five or ten years later, one could understand that views might have changed, conditions would have changed, and things could be considered in a fresh context. But immediately after the Committee of Members of Parliament had submitted its report, to have appointed another Commission to go through the same questions and more or less in the same context would not have been desirable at all- In fact it would have created an adverse effect on the country. Again controversies would have arisen, and there would have bem discussions both in the public and in the Legislatures, etc. So, I think the Government took a wise decision under the leadership of my predecessor, Pandit Govind Ballabh Pant, that a new Commission should not be ap[Shri Lai Bahadur.] pointed. Of course as was claimed by my colleagues, Shri Hajarnavis and Shri T. T. Krishnamachari, and others, even legally it was not invalid or in any way wrong.

Madam, in regard to article 349, I need not quote it. It is clearly provided that if we want to introduce any oner language in regard to judgments, decrees, etc. of High Courts or the Supreme Court, Parliament will have to legislate. In this Bill we have kept out the Supreme Court altogether. In the Supreme Court English remains. In regard to High Courts we have only provided that if the State Government so desire. thev can introduce the regional language Hindi along with English. So far as the proceedings of the High Courts are concerned there is an enabling provision in the Constitution itself but so far as decrees, judgments, etc. are concerned a fresh legislation has to be made, and therefore in clause 7 of this Bill we have provided it and left it the discretion of the State Governments to provide for the use of any other regional language Hindi side by side with English for purposes of decrees, judgments, etc. For that also there is a clear provision in Constitution. We have given careful consideration from the legal as well a<sub>s</sub> practical points of view—I am mainly concerned with the practical point of view at present-and we felt that it was essential to come up with this Bill at this moment.

Madam, there has been a good deal of discussion on this matter, especially the question of what our official language should be for the Union Government, for some time past. But during the last fortnight or so there  $ha_s$  been concentrated thought given to this problem, and there has been a good deal of discussion both in Parliamment as well as outside. I can say, Madam, that by and large this Bill has been supported. I

know that there are strong views held ,on this matter, but the Prime Minister gave clarifications concerning this Bill and in regard to other matters in the other House. I also, Madam, made every effort to clarify many other points and remove misunderstandings. It is possible to have had some doubts or suspicions in regard to this Bill when it was actually presented before the Lok Sabha.

I now feel, Madam, that in the changed context—the Lok Sabha has amended the Bill on important issues —and also with the clarifications given, it should now be possible for the hon. Members of this House to give consideration to this measure and lend their support to it.

With your permission, I shall try to deal, as briefly as possible, with some of the provisions of the Bill. The two important provisions are clause 3 and clause 4 of the Bill. Under clause 3, English has to continue, as I said, in addition to Hindi. There has been a good deal of discussion on the words 'may' and 'shall'. It has been suggested-and notices of amendments have also been given here—that 'may' shall by 'shall'. I do not be substituted want to enter into legal discussions but if we have to enact in the background of the provisions of article 343 of the Constitution, 'may' seems to be the only appropriate word to be used in this clause. The word 'may' will enable English to continue and give an opportunity for progressive use of Hindi during the interim period. If 'may' is substituted by it might raise many practical 'shall' problems. It will mean that each and every user of the language will have to use both the languages simultan-ously. It would not be possible, for example, for the Madras Government to write to the Central Government only in English. It must be accompanied by a Hindi version that communication. Similarly, if the Rajasthan Government wants to write to the Central Government in Hindi, they will not be able to do so only in Hindi; It

SHRI K. SANTHANAM (Madras): May I ask one question? So long as \*may' is there about English and 'shall' is there about Hindi from the 26th January, 1965 would it be regular for any State Government to send any correspondence without being accompanied by a translation in Hindi, as Hindi 'shall' be the official language of India? Whether Hindi should be accompanied by English or not may be doubtful. A Hindi State may send a correspondence to the Centre only in Hindi and it may not be accompanied by an English version. Because it is only 'may' it may not be accompanied by an English version. On the other hand, I think neither Madras nor Andhra Pradesh shall be able to send any correspondence in English alone without being accompanied by the Hindi version. Therefore, Hindi is dominated by 'shall' while English by 'may'.

SHRI BHUPESH GUPTA (West Bengal): Is it the hon. Minister's contention that there must be always translations because the word 'may\* according to the scheme of this legislation means that a correspondence even after fifteen years, after 1965, may come in English provided it fulfils the requirements of clause 3 of this Bill? Well, that point should be cleared up.

SHRI LAL BAHADUR: Madam, if the words of clause 3 are seen and read, they will make the position clear.

"Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language may, as from the appointed day, continue to be used, in addition to Hindi . . . "

If we put 'shall' there,

"the English language shall, as from the appointed day, continue to be used".

SHRI P. N. SAPRU (Uttar Pradesh): Hindi is compulsory. . .

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SHRI LAL BAHADUR: -May\* or 'may not' is not the point. If the hon. Member is suggesting 'may' and if he is suggesting that it would be 'shall' it will not make any difference. What I mean to say is this. Well, of course, Mr. Sapru has also been a judge and a lawyer. I would like him to discuss it with Shri Sachin Choudary and other eminent jurists of our country. It is a matter which should be discussed between the lawyers.

SHRI BHUPESH GUPTA: He is a practising lawyer. Is he a jurist?

SHRI LAL BAHADUR: Anyhow, he is an eminent lawyer now.

SHRI BHUPESH GUPTA: Earning lawyer.

SHRI LAL BAHADUR: But if the word 'shall' is used here, then it will be 'shall continue to be used'. That is, English shall continue to be used in addition to Hindi. That is, whenever any Hindi communication is sent, it shall be accompanied by English. I do not want to create that situation nor do I want to envisage a situation in which... (Interruption) Please do not interrupt. It is becoming impossible for me to speak. If the hon. Member wants to put any question, he may do so at the end. So, this is my interpretation. It is -possible that my interpretation may not be 100 per cent correct but I feel that what I have said is right and I have consulted legal experts, and I feel that this situation will arise, in. case the word 'may' i3 substituted by 'shall', that each and every communication will have to be accompanied both in English as well as in Hindi. And not only that. A legal objection might be raised. Suppose anyone, a Government servant, is using English, it might be said that he cannot use English alone, he must write in Hindi also.

SHRI SANTOSH KUMAR BASU (West Bengal): Every nothing on the file.

SHRI LAL BAHADUR: Every noting on the file will have to be done in both languages. So, that is the legal opinion. I am not only expressing triy own opinion because I do not know much of law. Yet, I have discussed it fully. Well, of course, on every matter there can be two opinions and in the field of law, one does not know what the right opinion is. The bigger the lawyer is, the greater are the chances of his being successful in the law courts, in spite of his case being absolutely weak. And with all due respect to the Judges, well, they also arrive at their own conclusions and Judges also differ. There are dissenting judgments. I mean, in these matters, I am prepared to accept, there may be two interpretations. But on my own and with my way off thinking, I do feel that it would create enormous difficulties and it might make the working of this Bill or the implementation of this Bill fairly cumbersome.

SHRI T. S. AVINASHTLINGAM CHETTIAR (Madras): Have you considered Mr. Santhanam's opinion that if it is 'may', then every Hindi letter must be accompanied by an English letter? Have you considered it?

SHRI LAL BAHADUR: I have considered it. Mr. Santhanam had raised this matter earlier also and when he raised that issue, I did consult, and I felt that there were difficulties, and it was not necessary to substitute 'may' by 'shall'. And, Madasn, on the other hand, it all depends on the intention of the Government. Whatever laws might be made, who implements them and how they are implemented is an important matter and if there is distrust against the Government or those who want to execute them, well, nothing can help the situation and Government can do almost anything it likes. But, as I have said, the purpose behind this clause is that we want English to continue because we feel that we cannot give up English in the present circumstances. And if Government bad not been serious and had

not been honest, it would not have been necessary for "me to bring forward this Bill. I would, as well have waited till December, 1964 because it is only from January 26, 1965, that English has to be discontinued and Hindi would have take $_n$  its place.

But in order to obviate misunderstandings and misapprehensions in the minds of the people living in the non-Hindi speaking areas we felt that it was essential, long before that date, that we should come before this House with this Bill in order to give them complete satisfaction, so that they may not have to face any handicaps or difficulties in future, even after 26th January, 1965.

It is in this context, Madam, that we should consider this motion, and in the context, as I feel, even the word 'may' being there will not cause any special difficulty or problem. 'May' here means that English will continue to be used, and of course for any major change, if it has to be made, various processes will have to be gone through, constitution of a Committee of Members of Parliament, consultation with the State Governments, and Committee's submitting a report making recommendations thereon—progress made in the use of Hindi- etc., to the President for his consideration. So these various steps are to be taken, and I think it is clear proof of the fact that the intentions of the Government are pure, and we have absolutely no ulterior motive in this regard.

Madam, there is, on the other hand, a strong feeling among those who come from the Hindi-speaking areas, that we are giving a goby to Hindi. In fact it is strange how, in regard to this particular Bill or to a measure of this kind, two extreme views could be held and placed before the country or placed before this House. It is said that Hindi is being relegated to the backward, and English will continue throughout this period. And it is further said that even after this ten-year period the appointment of a Commit-

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tee is just an eye-wash, is a way to lull the emotions of the people insofar as adoption of Hindi is concerned. I do not want to say much on that subject. I can only say that the fears and doubts expressed by those who come from Hindi-speaking areas are not at all justified. I must say-that Hindi has considerably progressed during the last few years, and if we see the progress which has been made since 1947, it would be found that it is something remarkable. Before 1947 the position of Hindi, insofar as vari-ours matters and subjects were concerned was-if I might use that word —low in the list even as compared to other regional languages of the country. But during the last fifteen years the progress has been so rapid; indeed, enormous progress has been made, and I might say that a large number of books, standard books, have appeared, have been published on literature, history, geography. economics, science etc. Whatever field you might look into, you will find that most valuable books have been written and as 1 said standard books, which could be taken advantage of. I might even admit before the House that although I came from a Hindi area, I cannot really comprehend and understand many of the books written in Hindi-not that it is difficult Hindi. It is a different matter; the point is I have not progressed along with the development of Hindi, I am behind the times, I must admit it, it is people like me who are behind, and sometimes I feel that my generation perhaps may not be able to catch up with the development of Hindi. The next generation will do so, but a man like me, of course, who knows something of Hindi—not much of it—feels that I am so backward, and I have not been able to catch up with the progress of Hindi. So Hindi has made progress, as I said at some other place, both by official efforts and by non-official efforts. I could never imagine, I mean, when I saw the two volumes of the Criminal Procedure Code and the Indian Penal Code wholly Translated into Hindi by the Commission appointed by the Law Ministry of the Government of India, I wa3

really surprised. But they have done that job; they have completed that job, quite a difficult job, Madam. So it is both, T mean, Governmental as well as nonofficial efforts which have contributed to this progress and development of Hindi. But it is a different matter that, in spite of this progress, Hindi has yet to be learnt by millions of our people. It is one thing to develop literature and the language as such; it is quite another to make it a common vehicle, for its being used by the general population as a whole, and then essentially make it usable in the administration. Even today if we will go into the matter fully, we will find that Hindi is not understood, specially in the South, by the people as a whole. In the administration also I find that it is not possible by the officers coming from various States, not only from the South but from other areas also where Hindi is not the regional language, that it is not possible for them to work in the Secretariat without the use of English language; they have still to do their work in English, and if Hindi is made in anyway obligatory, they will be faced with a very difficult situation indeed. Besides that it has also to be realised that the advantages of English are obvious. I am not one who is well versed in that language; in fact, I know my own limitations. Yet I would not like to deny the value and importance of the English language. It is no doubt a historical accident that English has assumed an important place in our country but, Madam, there were many things which should not be imbibed, which we should not imbibe from Englishmen. But it would be unfortunate if we gave up learning of English only because it had come from the Britishers. English language, by itself, is one of the richest languages in the world; it has assumed an exceedingly important place as an international language. It is, therefore, that I make bold to say that if even two per cent of our people know the English language, it would be advisable to take advantage of that situation and continue to learn it as one of the foreign languages both fcr

[Shri Lai Bahadur.] our national and international requirements.

Having said this, Madam, it must also be admitted that English could not be continued as our national language or could not be accepted as our national language, or as our official language for ever. It will have to give place to one of the common languages of India.

In the other House the hon, Mr. Frank Anthony, who is a great supporter of the English language, said that he had made Hindi compulsory in all the schools which are run by the Anglo-Indian community or, if I might put it in a different way, in all those schools where the medium of instruction is English. So even in those schools they have made Hindi compulsory and from early stages of the student's school career. 1 am mentioning Mr. Anthony merely because he holds a very particular view and very strong view. I can interpret it differently that there are others also who hold that view or might be supporting his view that what they suggest is a "prolonged bilinguism", exactly the two words used by the Madras Government in their memorandum which they submitted to Committee of Members of Parliament. And that "prolonged bilinguism" is being provided in clause 3 of the Bill.

Madam, Hindi is the official language of the Union according to article 343(1), but along with Hindi English will continue and we have fixed no time limit for the same. But then the main point arises as to whether we have to keep quiet, remain just passive, and do nothing during this period to encourage one common language throughout country. How will this country be integrated? How will we remain one if all the State Governments have their own regional language as the official language cf their State? How long will they wait? It is quite obvious that the State Governments will encourage the regional language. They have already started doing so. In fact, most of the State Governments have adopted the regional language as the official language of their State. Their medium of instruction is already the regional language in their schools and colleges. And there are talks of introduction of regional language in the Universities. Of course, strong opinion is held on that matter. And I know that important educationists hold that view. Yet it is not an immediate issue. Howevery, the regional languages are well developed, and there is a demand from thousands and millions of people living in the States, people who know the regional language only, that their medium of instruction should be the regional language, and also they want that the administration should also be run in the language. From regional administration they should get the replies of their letters, their receipts, they should get other forms and other documents from the Government in the language which they are able to understand, which they can fully understand. That is the general feeling of the people and which has to expand. Naturally also.

During the last 150 or 200 years under the British regime no importance was attached to the regional language at all. naturally Englishmen concerned that a very few people should, really read. They were not very particular that literacy should expand and increase in this country. They wanted to carry on the administration. And for that they were keen that people should learn English, and some people only. And naturally those who learnt English and served the Government were more with the British Government. It was that purpose, I mean, it was with that view that the British Government wanted English to be learnt by a few. They were perhaps afraid that if perhaps the regional languages were allowed to grow and develop, there would be a revolution and they might have to get out of India. So, if that was the situation before 1947, it is but natural that the popple living in every part of our country may now keenly desire to develop the regional languages, and almost compel

Government or appeal to the Govern-m nt, or make them agree that the regional languages should expand and be used more and more. If that is the position—and it is so—what will happen? How do we inter-communicate? How do we talk with each other? How do we meet each other?

AN. HON. MEMBER: Through Sanskrit.

SHRI LAL BAHADUR: In another 100 years or 50 years or 60 years I have no objection to Sanskrit being used. But we cannot wait for fifty years. This country must go ahead. Every year, in fact every minute is precious and valuable for us. So we cannot be bogged into these things, merely in language problems. We have to do many other things, much more important. Naturally, the most important thing is that we must build up the economy of our country and remove our poverty and unemployment. Further I do not want to go into the matter.

Madam, I was only suggesting that there should be some Way, some language which must serve as a common bond, and it is, therefore, that article 343(1) of the Constitution provided, after a good deal of deliberation, that Hindi should be the official language of the Union. I do not want to say that Hindi is, as I said, understood everywhere and by all. I have already said that about it. But it must also be admitted—I hope the hon. Members will agree with me-that Hindi is the one language which is understood the most in all the States, north, east and west. I went to Manipur. There was a big gathering, a public meeting, I enquired as to whether I should address in English or in Hindi. The reply came from the audience that I should address in Hindi because they understood Hindi, and they were able to follow Hindi. English, they said, most of them would not be able to understand. Hon. Members might also be aware that there is a good deal of tension between the hill tribes

and the other people living in Assam, that is, those who speak Assamese. On one matter the nill tribes are quite clear. They say they are prepared to learn Hindi not only prepared, they will learn Hindi. But they are very keen that they should also be able to work in their own tribal language.

Similarly if we go to Maharashtra or Gujarat, we will <\*ansrally find that they know Hindi. In fact, I was surprised when in Maharashtra I was presented with some welcome addrasses by the municipalboards, not in Marathi, they were presented to me in Hindi. I was a bit scurprised. In other places I used to get these addresses in the regional language and translation made of the same in English. But tihere in Maharashtra they presented it in Hindi itself. In Gujarat also, more or less the same position exists. The same position is there in that State also.

I have talked of east, west and north, but I might mention that 1 do not think there is any other State in the country, apart from the northern States, where Hindi is being learnt on such an extensive scale as in Madras, Andhra, Kerala and Mysore. And with your permission, Madam, I would like to compliment Shri Satyanarayana, who is sitting Here, one of the Members of this House, who has done enormous work in this field. I was impressed with the Dak-shina Hindi Prachar Sabha, an organisation which was founded by Gandhiji long back—I think in 1914 or 1918; he will correct me.

SHRI M. SATYANARAYANA (Nominated): Nineteen hundred and eighteen.

SHRI LAL BAHADUR: Gandhiji was a farsighted man. He did not believe merely in slogans. He had always a constructive approach. I remember that he asked his son, Shri Devadas Gandhi, to go to Madras and take up this work. So he was an idealist but essentially a practical man

[Shri Lai Bahadur.] and a far-sighted man. Who could then have imagined it? Now of course we are trying and we will try to do that but even at that time, without any Government help he founded this institution which has done yeoman work during all this period. Only a few months before, 10 months before, when I went to Madras-I do not forget that scene and I have often repeated it and I hope you will not mind it if I repeat it again-when I went to deliver an address, a Convocation Address, to the Dakshina Bharat Hindi Praohar Sabha, then I put the same question. In fact never before in Madras had I spoken in Hindi. I had always spoken in English. Naturally I asked the question whether I was required to address the students gathered there in Hindi or English and there were 3,000 boys and girls sitting there who were to take their degrees and there came the quick reply: 'Not a word of English under this shamiana or on this platform' and I spoke in Hindi. Every word of it was understood. So this is the position. We are absolutely mistaken and I would specially appeal and request our friends who live in the Hindi-speaking areas to understand this.

An. Hon. MEMBER: You were addressing the Hindi Prachar Sabha and it was natural .

SHRI LAL BAHADUR: No. May I ask the hon. Member, if I go to U.P. or if he goes to U.P. and puts that question: "How many people can understand Telugu or Tamil?" he will find that there will be very very few people indeed except those who may have come and inhabited themselves in that area. What about Mani-pur, what about Maharashtra, what about Gujarat? That is not the point. I am merely saying . . .

SHRI NIREN GHOSH (West Bengal) : They do not want to learn : : : (Interruptions).

SHRI LAX, BAHADUR: It is true that till now no encouragement as

such was given to learn the other languages of our country and it was bad but the Hindispeaking people have now realised its importance and perhaps the hon. Member might be aware that in U.P. special classes have been opened, special scholarships are being given of Rs. 30 to Rs. 50 per month to boys learning Tamil, to learn Telugu and to learn the other languages.

AN. HON. MEMBER: Telugu also?

SHRI LAL BAHADUR: Specially the South Indian languages. The U.P. Government have stated that the South Indian languages should be learnt and for that they are giving special scholarships. The point is, I do not say that many of them have learnt but the atmosphere has changed and its need has been fully realised What I wanted to say is, there is a desire throughout the country, provided of course the politicians keep out for a short while—I also belong to the same category, but if we will just keep quiet for a short while and allow the people to carry on with the things themselves as provided in this Bill and as is the policy of the Government of India and the other State Governments-I have no doubt that there will be no trouble, no struggle, no conflicts and the people will readily agree to one common language which might be used from one end of the country to the Other.

However, I only wanted to say that there has to be a common language and if there Is no common language, I have no doubt that we might disintegrate. We will not remain a solid and united country. It is in this context that I appeal to hon. Members to accept one common language and what that common language should be, well, the Constitution has already decided. Even from the practical point of view and considerations, I say that there is a large part of our country where Hindi even in the non-Hindi areas, is partly understood. If we are able to teach people Hindi, and give them opportunities to learn it, it will not

take much time to develop this language in the other areas also.

I have taken much time of the House but in regard to clause 4, I need not say much. It has already been provided in clause 4 that a Committee of Parliament will be appointed after 10 Formerly this clause was vears. drafted in a slightly different way. We have clarified it. The appointment of Committee will have to be done agh a Resolution which would be through placed in either House of Parliament, of course with the previous consent of the President. This Committee will be a Committee of the Members of Parliament, I might make it clear. It would not be a Parliamentary Committee. We have decided that the Members of this Committee will be elected through single transferable vote. The purpose behind this is that different views should be represented on it and Members from different States should be represented on it. In fact in the last Committee of Members of Parliament about two-thirds of the Members of that Committee came non-Hindi-speaking areas. from the Then it has been decided that the report of this Committee will be laid before both the Houses of Parliament. The President will cause it to be laid on the Table of both the Houses and the report will also be sent to the State Governments. It will only be then when Parliament has discussed it, when the President has the views of the State received Governments. that the President will consider the recommendations Committee finally and make his the recommendations thereon.

Clause 5 of course is very simple. It only provides that on and after the appointed day, of any Central Act or of any Ordinance promulgated by the President, there shall be a translation in incumbent for the Hindi version also being produced and the Hindi version will be the authoritative text in Hindi.

In clauses 6 and 7 it has been entirely left to the State Governments to take action as they thought best to provide the Hindi translation of the laws of their State, if the official language of that State is other than Hindi. So, it will have to be the regional language. Of course, Bills and laws may be or will be enacted in the regional language but a Hindi translation has to be provided and the English version, of course, will have to be there but this step has to be taken only when the State Governments consider it advisable or necessary. Similarly, in the case of High Courts also, if Hindi is to be used or the regional language has to be used, it will be entirely the responsibility of the State Governments to introduce it and consider the advisability of its introduction. So, we have left it to the option of the State Governments but, as I said, we do want that the use of Hindi should expand as far as possible in course of time and this might help us in going ahead in that direction.

Insofar as the wishes of the Prime Minister are concerned, I would not like to go into that matter as the Prime Minister himself will be intervening in the debate. I hope he may be able to do so tomorrow. So, I shall leave that matter for him to deal with.

In a nutshell, Madam, the Bill provides for three things. First is the continuation of English so that it does not cause any inconvenience to the non-Hindi speaking people nor put handicaps on those who are in service today or would be joining it in the future. Although it is not directly concerned with this Bill, I deliberately mention it because of the lurking fear which is mostly amongst those who are working in the Secretariat or in other offices of the Central Government and also amongst those who want to sit for the competitive examinations to join these services later on. So, It has to be made perfectly clear that we do not want Hindi published, etc. Now it will be that those J who come from the non-Hindi

[Shri Lai Bahadur.] ing areas should handicapped because of their not knowing Hindi. Those who are working at present and those who want to join later on will have to face no difficulties. It is a different matter that when they enter into service they learn Hindi or they are taught Hindi. It has also to be done voluntarily, on a voluntary basis and we are already doing that but there should be no difficulty in employment, there should be no handicap in regard to their promotion or increments, etc. We do not conceive of these things and I want to make it absolutely clear that they will not have to suffer in any way. They will remain as they are today and they will have every opportunity to grow and develop. So, number one, as I said is the continuation of English without causing any inconvenience to others, and during the interim period there should be progressive use of Hindi so that the ultimate change-over is made smoothly. Nothing should be done to create any difficulties, as I said, especially for the non-Hindi speaking people and if any further decisions have to be taken, well, we have provided that a Committee of Members of Parliament should bo appointed and I do think. Madam, that this would be an important committee which is bound to lake different opinions in the country into consideration and take a reasonable view of things. The House will itself see that we are providing special safeguards so that no precipitate action is taken. English continues, there will be no imposition of Hindi, use of Hindi will be progressive continued under proper schemes prepared by the Government. After ten years a Commit-tee of Members of Parliament will be appointed to go into this question and submit its report. As I said just now, the Report will be laid on the table of both Houses. It will thereafter be sent to State Governments and it will only then that the final decision on the advice of the President be taken.

Madam, the basic question, therefore, is, are we to live and function in

an atmosphere of suspicion and distrust? Will this atmosphere be really good for the healthy growth of the country? Would it be advisable to create such an atmosphere? We are passing through a most difficult period of transition. The laws, as I said, have their own place but the implementation is to be done by Government and how can the people have distrust in the continue to Government when the Government is merely the mouthpiece of the Parliament and we have to carry out its policies? would like to say that this Parliament has solved some of our most delicate problems, political and economic and others. should not, therefore, be beyond our Ingenuity to find a solution to this language issue. I would also like to appeal to Members not to think extremes and may I also add never in terms of direct action? We are a peaceful and constitutional people and let us live up to the same ideals. It Is our duty to carry the people along with us. I am indeed grateful to the non-Hindi speaking friends the broadmindedness they have shown generally on this matter and especially in regard to the provisions of this Bill. As citizens of a free country, it Is an obligation cast upon the Hindi and non-Hindi speaking people to carry the other with them. Let us, therefore, handle the present situation with a sense of purpose and unity and not with any sense of narrow self-reservation. Unity is view this supreme Keeping in important factor, everyone of us will have many a time to suffer a good deal. Still, there can be no doubt that we have to maintain the unity and the solidarity of the country at all costs. Before I conclude, Madam, may I make a humble appeal to the Members of this House to exercise as much restraint as they can in speaking on this matter? Every word which is uttered in this House will have its impact on millions of our people outside. therefore essential that the Parliament the right atmosphere in the creates country and gives the proper lead.

Thank you.

KAKASAHEB KALELKAR (Nominated): I want clarification on two points. Will the ignorance of the English language be a handicap in the State service? A man in the State service knows the State language and he knows Hindi but he does not know English. Will it be a handicap in the service in the State?

SHRI LAL BAHADUR: It is entirely for the State Governments to decide. If the regional language is the official language of the State, the officer or the official will not feel handicapped in any way if he does not know English but my own personal opinion is that for some time to come it would be good if we generally know English.

KAKASAHEB KALELKAR: Another point I want to know is, is it permis-sible to introduce any Bill in either House of Parliament in Hindi originally, English translation being given? If there is a difference of opinion about the interpretation between the Hindi and the English versions, which shall prevail in the end?

SHRI LAL BAHADUR: Madam, it is quite clear and I do not think there can be any bar to non-official motions- being originally moved in Hindi but I think I should be honest completely, Madam, in this regard. If there is any difference of interpretation and if the matter has to be considered by courts of law, the authoritative version. I think will have to be English. The court of law can only decide.

3 P.M.

SHRI K. SANTHANAM: May I say a word about this? After the 26th January . . .

THE DEPUTY CHAIRMAN: Mr. Kalelkar is asking for clarifications.

SHRI K. SANTHANAM: It is in connection with this clarification that has been just given. After 2fith January, 1965 it would be the inherent right of every citizen of India to introduce any Bill in Parliament in Hindi and that Bill as it is introduced will be the authoritative Bill. I do not think there can be any doubt on this point.

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SHRI LAL BAHADUR: There is some doubt but I do not want to go into that at present. When the matter is considered clause by clause we will clarify that. But it is clear in the Bill and it is provided that it will be an authoritative text in Hindi, if Mr. Santhanam will see the wording in the Bill. It was not at all necessary to have added those words 'in Hindi'. It would be an authoritative text in Hindi; that is what is said there. Those two words are very significant but I do not want to enter into .details just at present.

KAKASAHEB KALELKAR: That is the crux of the whole thing. The authoritative Hindi translation is authoritative only in Hindi but in the court it will be the English version which means that we are under the rule of a foreign language and our culture will have to suffer the humiliation of accepting the English interpretation for all the things in the whole country.

SHRI A. B. VAJPAYEE (Uttar Fra-desh): Madam, the Home Minister has been saying that after 1965 Hindi will become the principal language but if the Hindi version is not to be taken as the authoritative version, how will Hindi become the principal language?

SHRI LAL BAHADUR: If it is in Hindi, it will be considered the authoritative text in Hindi; similarly there will be English and it wlV be considered the authoritative text in-English. And the regional languages will also be there and it will also be considered the authoritative text in the

[Shri Lai Bahadur.j regional language. It will be for the | courts to decide as to what should he final

THE DEPUTY CHAIRMAN: I think the Home Minister has clarified fully.

SHRI M. RUTHNASWAMY (Madras): Madam<sub>1</sub> the debate is taking place before the question b put before the House.

THE DEPUTY CHAIRMAN; There are two amendments that could also be taken up.

SHRI A. B. VAJPAYEE: Madam, I move:

"That the Bill to provide for the languages which may be used for the official purposes of the Union, for transaction of business in Parliament, for Central and State Acts and for certain purposes in High Courts, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:—

- (1) Shri Bhupesh Gupta
- (2) Shri Rohit M. Dave
- (3) Shri B. K. Gaikwad
- (4) Shri Abdul Ghani
- (5) Shri A. D. Mani
- (6) Shri Sitaram Jaipuria
- (7) Shri P. L. Kureel Urf Talib
- (8) Shri V. M. Chordia
- (9) Shri G. Murahari, and
- (10) Shri A. B. Vajpayee

with instructions to report by the first day of the next Session." THE DEPUTY CHAIRMAN: I hope you have taken permission of the hon. Members mentioned?

SHRI A. B. VAJPAYEE: Yes, Madam

شری پیارے الل کریل دد طالب ؟: (اتر پردهمی ): چونکه یه بل سلوهمان بهلکی هے اور میں سمجھتا هیں که

ہوتا ہے - سلودھان کی کٹی دھاراؤں اللگھن ھوتا ہے - اس لئے میں پروتست کے طور پر اپے موشن کو واپس لیتا ہی -

† श्री प्यारे लाल कुरील 'नालिव': (उत्तर प्रदेश): चूंकि यह बिल संविधान मंगें है और मैं समझता हूं कि इस से संविधान के ऊपर कुठाराघात होता है। संविधान कें कई धाराओं का उल्लंघन होता है, इसलिये मैं प्रोटेस्ट के तौर पर अपने मोशन को वापस लेता हं।

The questions were proposed

प्रो० रामधारी सिंह दिनकर (बिहार): मेरे ग्रमन्डमेन्ट का क्या हुआ ?

THE DEPUTY CHAIRMAN: Now general discussion. Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: How do we proceed?

THE DEPUTY CHAIRMAN: We are now having general discussion on the Bill and the amendment.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, this language issue before us is undoubtedly a grave and significant issue, and in this matter the approach must be national and patriotic and at the same time dynamic progressive. Conservatism and bigoted ideas or parochialism and partisan approach, I submit, Madam Deputy Chairman, have no place when we deal with this vital question. The question of the Union official language is doubtedly one which must receive the attention of the entire country because in the right solution of it is involved also the larger problem of national integration and indeed the flowering of the genius of our nation. After 13 years of the Constitution and nearly 15 years of independence it is surprising that we should still be debating as to whether Hindi or English should be

ft |Hindi transliteration.

the Union language. Isay we are dabating because some people have raised a debate over this matter. This in itself, in my view, is the most distressing thing and a sad commentary on our public affairs. .The basic question was indeed settled by article 343 of our Constitution which says that the official language of the Union shall be Hindi in Devanagari script. In our view this was the correct decision from every point of view. In fact there can "be no other choice in the matter of the Union official language than Hindi.

Are we then reopening the debate either here or on a national scale on this basic question? It looks as though some people in the country—some of them are influential—are trying to do so directly or indirectly. Among ttiem I find not only hon. Members of Parliament like Mr. Frank Anthony in the other House but such people as Shri Raiagopalaehari, Master Tara Singh and some not so famous but quite a good deal of noisy I.C.S. men. I should draw your attention to the speech made by Shri C. Rajagopalaehari only the other day in Madras. I think he spoke on the 29th of this month and this is the report:

"Mr. Rajagopalaehari emphatically stated that the unity of the country could be preserved only by the continuance of English as the official language of the Union. He said that the very fact that the D.M.K. leader and himself had come together on the same platform testified to the fact that imposition of Hindi on non-Hindi people against their will would damage the unity."

I am quoting from THE HINDU of 1st May, that is, yesterday. It is surprising that a learned man who "has a very great language—the Tamil language is one of the finest perhaps that we have—is saying such a thing today and he has tried to point out that the unity between himself and •the D.MK. is the symbol of the unity of the Indian people. Nothing could be more fantastic than such a kind of utterance coming from so allegedly wise a man as Chakravarti Rajagopalaehari. Here again, I would invite your attention to what Master Tara Singh, the Akali leader, hast Tara Singh, the Akali leader, has the "Statesman" of today:-

"The Akali leader, Master Tara Singh, yesterday pleaded for the retention of English as the official language as it was not only an international language but was also spoken and understood in all parts of this country."

This is what Master Tara Singh says.

Here, we have been receiving memoranda from a number of signatories. Among them is Mr. V. P. Menon, former Governor of Orissa, and certain other people claiming to be eminent. They are pleading that English should remain the official language of the Indian Union for all time to come. According to them the English language should remain. In this memorandum they say:

"The adoption of two languages, Hindi and English, whatever be their relative status, for the official purposes of the Inidan Union and the regional languages within their regions will only lead to unnecessary confusion and expense, which should, therefore, be avoided. All communications which transcend the boundaries of linguistic regions should be conducted in the common all-India language, English."

Lest I should be taken as provincialminded in this matter, I would invite your attention to a rather interesting letter to the editor of the "Amrita Bazar Patrika" of yesterday by one M.L.C., Prof. Nirmal Chandra Bhattacharyya, of Calcutta. I may mention here that he is a Professor in the Scottish Church College, an M.L.C. of the Opposition side. Incidentally, he had also been my professor in my old student days. He has been pleading that English should not only be retained as official

[Shri Bhupesh Gupta.] language of the Union, but should be recognised and designated as a national language and included in the Eight Schedule to the Constitution. To my great scheme . . .

DR. NIHAR RANJAN RAY (West Bengal): Prof. Bhattaeharyya sails with you.

SHRI BHUPESH GUPTA: Well. can read out. To my great sorrow and shame, I must say that Prof. Chandra Bhattaeharyya Nirmal quotes the Senate of the University of Calcutta, of which my hon. friend tried to become the Vice-Chancellor at one time. They passed a resolution in which it is said that English should also be recognised as a national language. Now, therefore, you will see that the so-called elite, the upper class people, English-educated people, do want that English— some of them, not all—should continue.

Dr. NIHAR RANJAN RAY: It is not a fact. The Calcutta University Senate never passed any resolution that English should be the official language.

SHRI BHUPESH GUPTA; I shall quote. This is the resolution: —

"That the Senate with views concern the main recommendations Official Language of the Commis sion as presented in its majority report ..... '

Then, it goes on to say and the relevant portion I shall read out here:-

"(1) that each of the fourteen major languages listed in our Constitution be recognised as a national language of India, and that English be also recognised as such."

This is the text of their resolution of 1958. I am surprised Prof. Ray is forgetting this resolution. I am glad. Forget it.

DR. NIHAR RANJAN RAY: The meaning of it is not what the hon. Member suggests.

THE DEPUTY CHAIRMAN: He has read it

SHRI BHUPESH GUPTA; Forget, it is all right. I have no quarrel. It is to my external shame that there are still some people in West Bengal supposed to be English-educated, who are trying to make out that English should eternally remain the official language of the Indian Union, that English should remain the language even of the State of West Bengal, that English should continue as the medium of instruction in the University and used as the language of the High Court. Now, I hope Prof. Ray will completely and unequivocally dissociate himself from such a company.

Now, this is the position. I do not want to go into it. Therefore, you will see that powerfull opposition is there and that is why progress has not been made. That is why the resistance comes.

The Government is answerable for many of its failures. It was the duty of the Government to propagate Hindi in the right, democratic manner. But instead of doing so, it took a routine administrative approach to the language and did not take all necessary measures to make Hindi easily acceptable and well received by people in the non-Hindi speaking regions. I charge the Government on that score because of its failures and the Reports of the Official Language Commission and of the Parliamentary Committee will bear testimony to what I am saying as far as the official default and responsibilities go.

At the same time, when we discuss such matters we must also self-critically view as to how we, members of the public, not connected with offices or officialdom, had to view in this matter. Can we say

that we have acted in the spirit of the Constitution, that we must have as speedily as possible fostered the progress of a national language, which is our own, not a foreign language? And English is a foreign language. I think we should plead guilty to the nation. As leaders and men of public opinion we should not hesitate to plead guilty to the nation and admit our mistake in a self-rectifying spirit. Instead of that, we should not always try to indulge in acrimony against each other or forget our own responsibilities in this matter by pointing our accusing finger at the Government. The Government is undoubtedly to be accused for many of its activities in this field. Now, the people standpoint of Rajagopalachari is wholly misconceived and, if I may say so, borders on contempt for our great" national heritage. Is it their contention that India cannot find a Union Official ^Aanguage from her own treasure house of languages? If it were so, I would be in favour of adopting a foreign language as a national language or the language of the Indian Union in this particular case.

Official Languages

The real issue before the country in the year of grace 1963 is not any more whether English or Hindi should be-' come the official language of the Union.

DR. NIHAR RANJAN RAY: Are we discussing the official language or the national language? There are fourteen national languages, but the official language is only one, and now two.

SHRI BHUPESH GUPTA: The official language is only one. I agree. I will come to that. The Professor will bear with me. I am not an academician or a pedant, but certainly I have more common-sense in relation to public affairs. Now, might I tell you— he is quite right—Hindi is one of the many national languages and we have chosen Hindi as the official language? We are not going to discuss why we

have chosen Hindi rather than Bengali or any other national language.

Bill. 1963

DR. NIHAR RANJAN RAY: I agree with you.

SHRI BHUPESH GUPTA; He should agree with me. The real issue before the country is not any more today whether English or Hindi should become the official language of the Union. The issue is how and in what manner we can replace English by Hindi as the Union Official Language. That is what we should discuss. This means the question in principle, the basic question, if you like, is settled that Hindi must be the official language, and we cannot go back our constitutional pledge, a commitment that we logically made. What is not yet settled but cries for a wise, democratic solution is how this changeover is to be brought about. Let us apply our mind and ingenuity to this practical question instead of raising the debate of English versus Hindi, which has been long settled by our national traditions, by our heritage, even by our written Constitution.

Might I recall to mind the words of Mahatma Gandhi in the year 1921 when he wrote in his article in "Young India"? This is what he wrote:-

"It is an unnatural place due to our unequal relations with Englishmen. The highest development of the Indian mind must be possible without a knowledge of English. It is doing violence to the manhood and specially the womanhood of India to encourage our boys and girls to think that an entry into the best society is impossible without a knowledge of English. It is too humiliating a thought to be bearable. To get rid of the infatuation for English is one of the essentials of Swarai."

This is what he said. Seven years later—in 1928, Gandhiji wrote:

"Surely it is a self-demonstrated proposition that the youth of a

[Shri Bhupesh Gupta.]

nation cannot keep or establish a living contact with the masses unless their knowledge is received and assimilated through a medium understood by the people. Among the many evils of foreign rule, the blighting imposition of a foreign i medium upon the youth of this. I country will be counted by history as one of the greatest. It has shortened the lives of the pupils, it has estranged them from the masses, it ha? made education unnecessarily expensive. If this process is still persisted in, it bids fair to rob the nation of its soul.

I stand by every syllable of these rise and patriotic words of the departed leader.

AN HON. MEMBER: You are speaking English.

SHRI BHUPESH GUPTA: Whether I can speak in Hindi or not is not a material point. Who am I before the great nation of ours? Let me go down the drain, but the nation has to live with honour and dignity. If I have not done it, I am ashamed of it, I am not proud of it.

THE DEPUTY CHAIRMAN: You can still do it.

SHRI BHUPESH GUPTA: Certainly I shall have to learn it. But here I am discussing this subject. This kind of poser should not be made. I can retort.

Let me deal with the protagonists of English in this respect before I pass on to other aspects. What is their contention, Madam? That English is a national language, we should include it in the Eighth Schedule, it should remain the Union language for all time to come, and so on. This is their idea. They say that unless we get this thing done, the unity of India will not be maintained.

Now, Madam Deputy Chairman, I Should like to say that the English language is undoubtedly one of the richest languages in the world. We

prize the English language. But we want to retain it as a tool language for our irtercourse with the outside Englishspeaking world in order to imbide the knowledge of science, technology and so on, to be acquainted with the literature. I have in mind those who are specialising in this line. But let us not try to make out today that the English language gave us Shakespeare and Milton. The English language certainly made it possible for some elite people to study English literature, Milton and Shakespeare. But what really the British brought with the English was perverse ideas regarding our ways and cultural heritage. That must be realised. Out of an evil thing you can get a good thing. But Mahatma Gandhi pointed out that the soul would be robbed if we went that way. The English language imparted their ways of thinking to a small number of people to culturally enslave them, to make them an'ppendage of the imperialist rule, to make them subserve the interests of imperialism just to blight the future of the country, and that is why we find that we had those toadies and other people coming from those English-knowing sections of community.

Madam, in that connection certainly we had our Mahatma Gandhi, we have our Jawaharlal Nehru, we had our Ram Mohan Roy, we had our Rabindra Nath Tagore, we had our Srinivasa Iyengar, we had many other leaders and men of letters and so on; but these were exceptions. We did so despite the attitude of the British and their imposition of English on us.

English was definitely an imposed language out and out in our country. This must be realised. It was an imposition by the British rule. A wide gap developed between the Engfish-speaking and English-knowing stratum and the masses of the people on the other. Under the British the English language has been an unmitigated assault on the culture of our people.

Some people say that if English had not come, there would not have been

the freedom movement. This is a fantastic argument. May I say in Jest that if the British had not come, there would have been no English language here nor these blind protagonists of English today.

SHRI M. RUTHNASWAMY: May I point out to my friend that but for English he would not have learnt Communism or Karl Marx?

SHRI BHUPESH GUPTA: I can teil you that the Russians produced the greatest socialist revolution first. They ' did it in the Russian language, they learned Karl Marx in Russian. We do not want Karl Marx to be confined to the elite. We want Karl Marx tq go to the millions of peasants and workers, and that is possible only in the regional languages including Hindi, not in the language you are championing along with Shri Raja-gopalachari in the beaches of Madras.

They say that the English language has roused our patriotism, and this they advance as a justification for retaining the English language. May I ask these hon men: Di^ the leaders of the 1857 rebellion against the British, miscalled the Sepoy Mutiny, go into battle action with Harrow or Oxford accent, or did they go into the freedom fight speaking their language, carrying in their heart of hearts the love and affection of the people? The greatest liberation struggle which was launched in the middle of the last century was led, manned and conducted by people who had no knowledge of English but whose hearts were filled •with flaming patriotism and loving passion for the country. It is a defamation of the people when you say that if they had not learnt English, the freedom movement would not have grown in our country. I know, Madam Deputy Chairman, that even in these years when Gandhiji took the stage. he realised that the freedom movepent must be brought about in the language of the people, that the freedom urges should be translated into pr^c-

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tidal action by means of a language which the people understood, and there you got the incentive to regional languages. Rabindranath Tagore gave patriotism and love for their country to the people of Bengal, I can say, in the language of the people. We had been roused into the flaming patriotism against the British, whether you have in mind the movement which is called the terrorist movement or any other movement, because we got the writings of such men as Foet Tagore and Nazrul Islam in the Bengali language. Therefore, let me say that even in this respect these hon. Members are profoundly mistaken and wrong. They look at problems with their own glasses. They think they are- in the right, the favoured few, the chosen people of the God, and what they think as right is right for the- entire people. I think that stage is over now. We are shaping our democratic institutions, and therefore we would like the people to be associated as the makers and participants of the affairs of our State, and that is not possible unless the flowering of the regional languages and Hindi as the Union official language takes place in the country.

Bill, 1963

Madam Deputy Chairman, it is said that there are people who speak English. Yes, but this is not their mother-tongue. I speak English. English is not my mother-tor.gue. Certainly it is the mother-tongue of the Anglo-Indian community who are also part of the citizens of India. But we are not taking away their right to learn things in their mothertongue. Every facility should be given to them. If we had not given, we should give them, we should give them more. I have no doubt in this respect. But to say that just because some members of the Anglo-Indian community speak English, it has become our mother-tongue or it has become a national language will be doing offence to our history, to our culture, to everything that is Indian. It is one of the languages which are spoken and used by some sections of the people. Cherish them, preserve them, give them assist-

[Shri Bhupesh Gupta.] ance, nurse them, minister to their needs, make them feel' that in this garden of India where so many languages are\* flourishing and have blossomed already their language, their mother-tongue will have its place, but it cannot have the place of a national language, certainly cannot Jiave the place in the context of the\* a Union official language that 'is ^iven to Hindi. This is what they should be told. Therefore, I say, here again j'ou find that there are only a few people. In the \r951<sup>T</sup> Census it is shown that of the six cfoFesof literates in India, only 38 lakhs spoke English. The number is one per cent. And now in the latest Census t>he situation has not materially changed. Therefore, it has to be that we have to choose a language- and retain it in its preponderant position when it has a historical background of this kind, considering the position it occupies in the "eality of life. Such is the position as I have just indicated. Which larfgiiage then are we~-to choose? Well only one language merits the support of- the country and 6t< the people and that is the Hindi language! Why?; It is because 42 per cent of our people speak that language. I-n four -- States' it is clearly the official language and if you take into account people who speak all the languages enumerated' in the Eighth Schedule, Hindi-speaking people account for 46 per cent, of t>he entire total, nearly half. Naturally, it is historically determined, "factually asserted, as to which should be the official language of the Indian Union. Can we go back from history? Can We unsettte--the settled facts of life, facts established in life and accepted by so many people? It is better to haCe<sup>1</sup> this language, in every way possible, as oHrr Union language.

Therefore, Madam Deputy Chairman, the protagonists of English have no case. This is a vested interest of some people who know English? They wanl to keep everything to rh"smSeIve%. They thrived in the period of the British. Let them not take advantage

of the same position any more. We Want our> men of letters, our men of science, our technicians to go into the universities conducting their affairs in the regional languages. We want this intercourse between the people of one State and another State, between Hindi-speaking people and uon-Hindi-speaking people, to take place in the Hindi language which is our own Indian language. We would like to dethrone the English language from its present position and we would like tc\* re-enthrone our own national language in all their majesty in the throne of our. life and culture. That s>hould be our approach.

Now, well, let it not be, said that a great,. and ancient nation like India and a great people like the Indian people got confused about the question of language, did not know how to find their own bearing and did not know a language from their own languages, to make it the official language of the Union.

Madam, in this connection, I should like to stress upon one fact that along with the regional it. languages be promoted in the" States. They should become the official languages, whether it is Bengali, Tamil, Tetugu, Malayalam or Hindi. Well, sh'ould be the main official languages everywhere. The tempo is also slow. You have in Bengal, for example, certain educated, English-educated, people, selfish in their intellectual outlook, defiant of the interests of (he masses, people who have lost perspective. They like the English langua-age to continue irf its present dominant position. Let them read Shakespeare and Milton; let them get acquainted with works on science, medicine,. art'and literature as much as they like in order to bring the:n to the masses in the Bengali language, in the language they understand., As far as Bengal is concerned, I am ashamed again to say in this House that ours is one of the States where Bengali has not yet in fact'been accepted and established as the official language of

the State. Only the, other-day, after thirteen years of Constitution, an announcement has been made... |.

SHRI SANTOSH KUMAR BASU: It has been.

SHRI BHUPESH GUPTA; Well, I arc sorry for that. Imagine, the land of Sarat Chandra, Bankim Chandra and Rabindranath Tagore, such great men of letters and literature couldi produce better results than these people have done. I charge the Congress Government for this failure. That is what I would like to say. Professor Satven Bose said that the Bengali language was capable of bringing about the quickest possible transition from English to Bengali by translations and so on. We know that it is possible but it is not being done. Well, ijhere are people who somehow or other love English in the same way as Rdmeo was in love with Juliet. That is what I say. It was a tragedy in privyte life, the story of Romeo and Juliet. Are we going to repeat the game tragedy in our public life just because some gentlemen are so madly infatuated with the English language? That is what I would sav. Therefore, I think that the Government have failed. And if you read the Report of! the Language Commission, you will find that two dissenting notes are there, one by the late Dr. Subbarayan and another by Dr. Suniti Kumar Chalterji, again a Bengali. What an attack they launched against Hindi. And they wanted to make out that unless, we had the English language as the all-India language, as the language of the Union, the country would be ruined. I cannot think of such a vast abuse of intellectual powers and so on. In this Report again you will find how the Government failed in the maitter of propagating Hindi. Now I kijiow about all these Hindi Prach.ir Samities and so on. This Government mismanages things. It has mismanaged efi>en our own national language. Over the past fifteen years it had ample opportunities to inspire confidence among the people to make Hindi acceptable to them, with loving care and affection,

in the non-Hindi-speaking regions. But this Government set about the task in such a tardy mariner, in such a misconceived manner, that'it'created in many places hostility, inspired re-sistence and gave rise to misunderstanding and we are expiating for the sins of this omission. Therefore, I say that we should take the task in all seriousness. English must go from its present position, no matter what happens. I have been to international conferences and so on. I must tell with shame that when we talk among ourselves, we have to speak in English because we, do not have one language of communication between us, Indian citizens, who come from the South and from the North. Such is the state of affairs. All these things should be put an end to today. We have a common language. Given the goodwill given the right approach, we can certainly learn it. Many more people in the non-Hindispeaking areas understand Hindi than people who understand English there. In fact, English is understood by nobody and is misunderstood by many. This is the position. I have seen the protagonists of English, I mean the English that they talk. It is better that it is not spoken or talked in in this country. It is an assault on the English language itself, but they would continue it. I say, save the English language

In this connection, I would like to say that the regional languages in the States and Hindi at the Union level must be official languages. It should allow of many a flower blossoming but at the same time the flowers must be integrated into the schemes of things so that we are one nation. It is not merely a sentiment or exoression, it is not something that we talk about, it is not something that we discuss in the Integration Conferences and so on. It is something which is established in mutual understanding and exchange of opinions between the peoples living in the South and in the North, in the East and in the West, among the various linguistic groups in our country. How can we bring that about unless we have a language of our own? What

unless we accept willingly and ungrudgingly Hindi as that language? Therefore, I say here in all seriousness that this matter must not only be supported here, we must take the cause to the country and make the people understand the significance and importance of it, not only in the context of our living conditions today but also with our eyes on the future. That is how we should view this matter.

As far as the other points are concerned, I have one or two words to say and then I will finish. As far £3 'may' and 'shall' are concerned, we shall discuss this matter. I say 1hat 'shall' should have been utilised here instead of 'may' because th2 changeover should not be brought about by violent methods—not in the physical \*ense, by giving offence to the other people—and the approach should be one of mutual accommodation and mutual tolerance. If I am sure that I am standing on terra firrna. on strong ground, certainly I should be confident that I can impart my ideas to the other men, those who do not understand Hindi. It is possible to do so and that is how it will be done. I therefore say, English, the way it has been kept, is good, but at the same time I must say that I think much of tho fears would have been removed if the word "hall' had been used. Well. I am not a lawyer in the practical sense of the term; by accident I am a lawyer just as Mr. V. T. Krishna-mschari is a politician here by accident. Now the position is this. I think thrt people in the non-Hindi-speaking regions would have been satisfied if you had used the word 'shall'. We should consider it.

As far as Parliament is concerned, Parliament should discuss it. The report should come to Parliament, but befo; s that, it should go, not to the Statg Governments only, but more to the State Legislatures. Let them discuss it. You should collect the opinions of the people and bring it along,

[Shri Bhupesh Gupta.] is that language I and L'l.t'ii you give your final judgment an,i the President should is <ue directions according to the opinion of Parliament formulated after considering the opinions of the State Legislatures, and many others concerned through that Conmittee which is provided for here. We have an amendment to that effect; therefore I do not speak on this subject either.

> Madam Deputy Chairman, finally I would like to make another point. First of all I should like to say that, since we have so many language? in our Constitution as national languages, Sindhi should be made a national language and included in the Eighth Schedule of our Constitution. I do not see as to why Sindhi should be kept out of it. Secondly, in Parlia ment there should be provision for simultaneous translation. Science and technology make it easily possible to day. Why should people not be in a position to speak in their own langu ages, specially when they are not in a position to speak either in Hindi or in English? Why should others not have the benefit of these speeches being translated to them in the other national languages when they cannot under stand these languages? I think this should be done because, in Parlia ment, people from among the masses will come—peasants, workers and on. Therefore, Madam, I think should be considered-simultaneous different languages of translation into speeches that are made in different when languages it becomes necessary. Here, under article 120 I cannot speak in Bengali because I can speak in English. Why «hould it be so? I would like to know. If I choose to apeak in my mothertongue, I should be allowed to speak. Of course, sometimes, for some reasons of expediency, you may waive the general rule, but this constitutional pro-vis-ion I do not like. Why should Members of Parliament let you have in advance a copy of the speech that they may like to deliver in other languages than in Hindi or English? I do not understand that also. They

As far as the Union Services are concerned, nobody should suffer, non-Hindi-speaking people should not suffer at all, in the matter of recruitment and promotion. Again on that we have an amendment', to whim: we shi.l1 return. But I thin'-t arrangement should be made for moderation in the examinations. Those who take these examinations for Union Government services in the Hindi language, a language other than their own mother-tongue, moderation should be provided for in their favour. As for :h:se who opt to take the examinations in Hindi, they should take a compulsory paper in some other modern Indian language, and in that case also moderation may be provided for. But that is how we should balance the situation.

Madam Deputy Chairman, I do not wish to say anything more. I think the subject-matter can be discussed dispassionately and in an objective manner. I agree with the hon. Home Minister and in fact I must say I appreciate the approach of the Prime Minister and the Home Minister although I am not fully satisfied nth everything that has been provided for in the Bill. If we discuss the matter dispassionately with the right perspective before us, in mutual tolerance, in a spirit of patriotism and confidence in our future, it should not be difficult for us, given the goodwill and the right application of our ingenuity, to And a complete national agreement over this matter. Very nearly they have come to it; I wish they had gone a step or flwo further so that we could nave brought about complete unity. On questions of principle do not compromise, but on practical questions yoj compromise, accommodate the other man an far as possible, and I think, if we take this reasonable approach, inflexibility in

regard to principles, namely, that we must have Hindi as the Union Official Language, and flexibility in regard to the practical implementation of the decision, I think it is possible Eor us, for the entire country, for the people of India speaking many languages in all parts of the country, to put their heads together and to arrive at a common, agreed, national solution to one of the finest and one of the most significant problems of our times. We must live in India in unity; in unity, is diversity. We have provided for diversity in the reorganisation of States as linguistic States and given the regional languages the status of Official Languages in the States. Must we not then find out a via media for unity in the whole country? And that is to be provided for by making as speedily as possible, but rightly and democratically, Hindi as the Union Official Language.

Bill, 1963

Thank you.

श्री एम० सत्यनारायण : उपसभापति महोदया, मेरे मित्र श्री भूपेश गुप्त का श्रंग्रेज भाषण सुनने के बाद मेरी हिम्मत नहीं हुई कि मैं अपने विचार अंग्रेज़ी में रखं। उन्होंने हिन्दी का जैसा जबर्दस्त यहां पर समर्थन किया, ग्रब उसमें बहुत ज्यादा कहना नहीं रह जाता है । मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हं ग्रीर समर्थन करते समय मुझे बहुत बड़ी खुर्शा नहीं होता है, अफसोस होता है। घफसोस इसलिए है कि १५ साल पहले यह भाषा का मामला हमारे सामने संविधान सभा में एक बर्र के छत्ते जैसा खड़ा था। उस वक्त किसी भी तरह से हमने सम्भाल लिया, बहुत ज्यादा बहुस करने के बाद. म्रापस में बहत ज्यादा धींना धींनी होने के बाद, लोगों के विचार समझने के बाद, देश को शान्त करने के लिए, अपने को शान्त करने के लिए सब लोग एक फैसले पर पहुंचे और एक फैसला किया । वह फैसला हमारे संविधान में लिखा है, जो साफ है और

श्री एम० सत्यनारायण] जिस के अपर इस वक्त चर्चा हो रहें है। वह नवें अनुच्छेद में विवरित है और यह नवां ग्रनुच्छेद पढ़ने से पता चलेगा कि देश की भाषा का समस्या पर हमने पुरी तरह से विचार किया और विचार करने के बाद यह निश्चय किया कि हमें ग्रपनी भाषात्रों को कैसे बढ़ाना चाहिये और अन्य भाषाओं को जोड़ने के लिए कड़ी का निर्माण करना चाहिये। जैसा आपको मालुम है कि हमने ३५१ घारा में साफ बता दिया था कि हिन्दी जिसका विकास, जिसका प्रचार देश में होना चाहिये, उसको पूरा करने का काम संघ सरकार को सौंप दिया गया है, ताकि संघ सरकार समुचे देश को देखते हुए, समची भाषाक्रों को देखते हुए जिस कदर, इसका प्रचार करना चाहिये, बढ़ाना चाहिये, विकास करना चाहिये, वहां किया जाय । लेकिन बड़े अफसोस की वात यह है कि इन १३ सालों में हमने जो काम किया, वह बिल्कूल काम ही नहीं हुआ, अपूर्ण ही नहीं बल्कि काम की बात हमें मालूम नहीं हुई । इसका कारण यह है कि जिस वक्त हम लोग इसके ऊपर सोच रहे थे, उस वक्त हम लोग एक बहुत बड़े विचार और बात के ऊपर ध्यान न दे सके। वह बात यह थीं कि हमारे देश की जो कड़ी-भाषा है, जो जोड़ने वाली भाषा है, वह तब तक नहीं बन सकती जब तक हमारे देश की प्रान्तीय भाषाग्रों का विकास पूरी तरह सै नहीं होगा । प्रान्तीय भाषाएँ हमारी दुष्टि में थीं ग्रौर हमारा वह क्लाज साफ बंतला देता है कि यह हिन्दी-जो मैं ग्रॅंग्रेजी में ग्रापके सामने पढ़ कर सुना देना चाहता हैं :--

"It shall be the duty of the Union to promote the-spread of the Hindi language, to develop it so that it may serve as a medium of expression for all-the elements of the composite culture is India and to secure its enrirhm'ent by assimilating without interfering with its genius, the forms, style and expressions used in Hindustani and in the other languages of India specified in the Eighth Schedule, and by drawing wherever necessary or desirable, for its vocabulary, primarily on Sanskrit and secondarily on other language."

इससे साफ माल्म होना श्राहिय कि जिसको हम युनियन की भाषा बनाना चाहते हैं, वह हमारी प्रान्तीय भाषाओं का सहारा लेकर, उनकी मदद लेकर, उनको साथ लेकर उनके सम्पर्क में रह कर बढेगी । अगर हिन्दी प्रान्तों की भाषा नहीं बनेगी, हिन्दी प्रान्तों की भाषा होकर नहीं बढेगी और प्रान्तों के सम्पर्क में नहीं रहेगी, तो वह हिन्दी हमारी आल डॅडिया या अखिल भारतीय भाषा नहीं होगी । यह इसमें साफ कहा गया है । बहुत से लोग यह मानते हैं कि एटथ शैंड्यल में हमने जो १४ भाषांग्रों का जिक किया है वह नेशनल लैंग्यांएजं के ख्याल से हमने उसको किया है। बात तो साफ इसमें यह है कि १४ भाषाओं का इसमें जो जिक है वह १४ भाषाएँ हिन्दी को मदद पहुँचाने के लिये वहां पर रखी गई £ 1

# श्री सस्तोष कुमार बसु : कैस होगा ?

श्री एम० सत्यनारायण : कैसे होगा, इसमें जो कहा गया है उसको मैं समझता हूँ श्रीर जैसा कि मैं समझता हूँ, मैं आपके सामने रख रहा हूँ।

१४ भाषाएँ हमारे देश की प्रान्तीय भाषाएँ हैं और जो बहुत ही अच्छी और विक-सित भाषाएँ हैं जिनके सहारे से हिन्दी आगे बढ़ेगी और बढ़ते बढ़ते दो चीजों का ख्याल इसमें रखा गया है। एक तो इसमें यह कहा गया है कि हिन्दुस्तानी नाम का, उस समय जो विशेष रूप से हमारे सामने विवाद था, उस विवाद को दूर करने के लिये हिन्दुस्तानी नाम की भाषा में जो शब्द आयें, जिस तरह के अल्फाज उसमें आयें, उन सब को भी हिन्दी में

ले लेना चाहिये। यह कह करके कि हिन्द्स्तानी इस देश की भाषा नहीं है, उसमें से कोई शब्द नहीं ले सकते, उसे अलग नहीं करना चाहिये। एक यह खपाल था। दूसरा खपाल यह था कि १४ भाषात्रों का हमारे देश में जैसे जैसे विकास होता रहेगा, वह विकास युनियन सरकार की तरफ से ग्रीर साथ साथ प्रान्तीय सरकारों की तरफ से जो होता जायेगा, उसके साथ साथ हिन्दी भी बढ़ेगी। यह कहा गया कि इसी तरह से हमारे देश की भाषाएं बढ़ सकती हैं। इसमें यह नहीं कहा गया है कि ये नेशनल लैंग्यएनेज हैं और अँग्रेजी को भी इसमें जोड़ दिया जा सकता है। इसलिये ग्रॅंग्रेजी को भी इन १४ भाषाओं में जोड़ने का कोई अर्थ नहीं रहता, क्योंकि जैसा कि छापको मालुम है, संविधान में दो ही जगड़ पर एट्च शिड्यूल का जिक आया है, एक तो बारा ३५१ में अत्या है और दूसरा पालियामेंटरी कमीशन के निर्माण के सम्बन्ध में ग्राया है, जिससे कि यह साफ मालुम हो जाय। ये बड़ी खुशी की बात है कि यद्यपि हमने हिन्दी को बढाने के लिये चौदह भाषायों का जिक्र इसमें किया लेकिन इन तैरह सालों में, पन्द्रह सालों में, इन चौदह भाषाग्रों को खुब ग्रन्छी तरह से बढ़ाने के लिये जो सबसे पहला काम होता चाहिये कि चौदह भाषाओं का अपना अपना एक अध्यय रहे, अनना अपना एक राज्य रहे, इन चौदह भाषाम्रों को ख्याल में रखते हुए हमने अलग अलग भाषावार राज्यों में अपने देश को बांटा। यह दूसरा कदम है। इस कदम का ख्याल रखते हुए हम आज यह पश्चाताप नहीं करें, हम आज यह दुख प्रकट नहीं करें कि हमने हिन्दी को कड़ी, यानी भाषाओं को जोड़ने वाली एक सहयोगी भाषा के तौर पर, उस हद तक नहीं पहुँचाया जिस हद तक हम पन्द्रह साल में पहुँचाने की उम्मीद रखते थे। ऐसा कोई श्रकतीस श्राज करे, तो यह समझना चाहिये कि पन्द्रह नालों में हमारे सामने जो काम था वह इतना जादा था कि उस कार्य के वास्ते जितना समय हम दे सकते थे, उतना समय हम दे नहीं सके। दूसरी बात

यह है कि यह हो नहीं सकता कि जब तक इन सब भाषाओं को अपना राज न मिले तब तक उनका विकास भी बराबर होता जाय। अब यह स्थिति आ गई है कि तेरह साल के बाद अब हमारे सामने घारा ३५१ के अनुसार हिन्दी भाषा को बढ़ाने के वास्ते, उसका विकास करने के ब्रास्ते प्रान्तीय भाषाग्रों का पुरा पुरा सहारा मिल गया है और उस सहारे से हिन्दी को आगे बढाना चाहिये। उस सहारे को लेते समय हमारे सामने जो सवाल ग्राते हैं उनमें सबसे बड़ा सवाल यह है कि हमारे यहां दो तरह के दल इस समय मौजद हैं जो कि एक दूसरे के साथ बराबर टकराते रहते हैं, एक दूसरे के साथ टक्कर लगाते रहते हैं। एक तो हिन्दी को ग्राज ही हमारे देश की राजभाषा बनाना चाहिए, ऐसा दल है और किसी भी हालत में हिन्दी को हमारे देश में राजभाषा बनाएं तो देश की इस समय जो एकता है वह ट्ट जायगी, इस वास्ते हिन्दी की बजाय श्रंग्रेजी को बनाना चाहिये, यह दूसरा दल है। यह दल जिस प्रान्त से मैं ग्राता हं, उस प्रान्त में बहत ही जबदंस्त है और वह दल बराबर इस बात को कहता रहता है कि हिन्दी अगर हमारे देश में आ गई तो हमारा देश ट्टेगा भ्रौर देश की एकता ट्टेगी। मैं इस बात को बहुत समझने की कोशिश करता हूं, श्राज ही नहीं बल्कि चालीस साल से मैं इसको समझता था रहा हुं भीर इसी ख्याल से इन चालीस सालों में हिन्दी के साथ साथ प्रान्तीय भाषात्रों को भी सिखाने का पूरा प्रबन्ध हमने ग्रपने संगठन में किया । किसी भी व्यक्ति को हमने अब तक हिन्दी नहीं सिखायी, जिसको ग्रपनी भाषा ग्रच्छी तरह से नहीं ग्राती है। ग्रपनी भाषा में जब तक वह निष्णात नहीं होगा, हिन्दी में भी निष्णात नहीं हो सकता। इस वास्ते हमने दोनों भाषात्रों को साथ साथ सिखाया । मैं गृह मन्त्री का बहुत ही आभारी हं कि उन्होंने दक्षिण भारत के कार्य का यहां पर जिक्र किया है और दक्षिण भारत के कार्य

श्री एम० सत्यनारायण]

का जिक जो किया है, वहां पर चालीस वर्षों में हजारों लाखों ग्रीर करोड़ों लोगों ने जिस तरह से हिन्दी सीखी है उससे उत्तर भारत के लोगों को हुएँ होना चाहिये कि उसमें उन नौगों ने जो समय लगाया, जितनी शक्ति लगाई, जितना पैसा उन्होंने लगाया पूरी तरह से अपनी तरफ से लगाया और करोड़ों रूपया उन्होंने उसके लिये खर्च किया और वहां पर वर्षों उन्होंने यह काम किया, जिस नजारे को हमारे गृह मन्त्री ने उस रोज देखा वह नजारा ऐसा है कि वह एक बहती हुई नदी है, उस रोज उन्होंने जो देखा उसके पहले भी उतने ही हजार उससे दो साल, चार साल या पन्द्रह साल पहले भी, देखने में ग्राते थे। वहां पर यह धारा हिन्दी की वह रही है लेकिन आज मुश्किल यह है कि जितनी इसमें जल्दी मचाई षायेगी उससे उतना उसका नुकसान होगा। हर एक काम ग्रपने समय पर हो जाता है। समय के साथ लड़ने वाले अपनी सारी शक्ति नगायें जिससे समय के अंदर काम कर सकें, लेकिन समय इतना हमारे सामने थोड़ा है भौर काम इतना ज्यादा बड़ा है कि समय के ग्रन्दर सभी काम हम लोग नहीं कर सकते। इस बास्ते यह काम ज्यादा वक्त लेगा तो लेगा, लेकिन माज स्थिति यह है कि जिस वक्त इस बात के ऊपर चर्चा हो रही थी यह सोचा गया था कि अपने उत्साह को खयाल में रखते हये इम १५ साल में इस काम को खत्म कर सकेंगे भौर हिन्दी को राजभाषा की गद्दी पर हम बिठला सकेंगे । श्राज भफसोस यह है कि १५ साल तो क़रीब हो गये, १३ साल हो चुके हैं भीर भाज हम यह उम्मीद लेकर चले हैं कि दस साल में भीर ये दो साल लेकर १२ साल में यह काम हम लोग कर सकेंगे। मुझे तो ऐसा मालुम हो रहा है कि इन १५ सालों में नहीं बल्कि यह कहा जाय कि १३ साल में जब हम यह काम नहीं कर पाये तो आगे इन १२ सालों में हम इस काम को सम्पन्न कर सकते हैं इसमें मझे सन्देह हो रहा है और सन्देह

इसलिये हो रहा है कि ग्रव तक केन्द्र की सरकार को जिस दक्षता के साथ भीर जिस चुस्ती के साथ इस काम की आगे बढाने का कदम उठाना चाहिये, उन्होंने उसको उठाया नहीं। उठाया नहीं तो इसकी शिकायत होनी चाहिये, लेकिन शिकायत तो मैं नहीं करना चाहता क्योंकि उनके पास कार्य कई तरह के दूसरे थे, लेकिन इस बिल को पारित करने के बाद ग्रगर १२, १३ साल के बाद ही इस प्रस्ताव को लेकर इस पालियामेंट के सामने आयें कि इन १२ सालों में भी वह काम नहीं हो सका, १५ साल और बढ़ना चाहिये, तो इस समय हमारे सामने जो स्थिति है वह स्थिति नहीं रहंगी, इससे भी भयंकर स्थिति हमारे सामने खडी हो जायेगी । वह स्थिति यह होगी कि ग्राज हिन्दी ग्रीर ग्रंग्रेजी इन दो चीजों में एक बहत बड़ी टक्कर चल रही है, लेकिन उस वक्त देश की १४ भाषाएं और हिन्दी के बीच बहुत बड़ी टक्कर चलेगी । यह मैं आपके सामने स्पष्ट कर देना चाहता हं। भ्राज भले ही ग्रंग्रेजी की तरफदारी हम लोग करें, लेकिन श्रंग्रेजी इस देश में श्राज चल नहीं रही है, यह स्पष्ट रूप में मैं भ्रापसे कहना चाहता हूं। भ्राप किसी भी लेजिस्लेचर में जायें, मद्रास जो अंग्रेजी की इतनी तरफदारी करता है, आज एक भी फीसदी मद्रास ग्रसेम्बली में श्रंग्रेजी बोलने वाले नहीं हैं । वहां पर पूरी पूरी तमिल चलती है। ग्रान्ध्र प्रदेश में या केरल में या कर्नाटक में किसी भी जगह श्राप जायें, वहां पर वहां की भाषा चलती है।

SHRI BHUPESH GUPTA: But in Bengal some Ministers refuse to speak in Bengali.

SHRI M. SATYANARAYANA: That is his privilege to speak in any language.

वैसे ही यू० पी० में, बिहार में, राजस्थान में या किसी भी धर्सम्बली में धाप जायें, सिवाय अपनी मातृभाषा के, अपनी प्रान्तीय भाषा के, किसी और भाषा में वे चल नहीं सकते। इसलियें उस वक्त हिन्दी कहां रहेगी।

उस बक्त तक अंग्रेजी धीरे घीरे इलती चली जायेगी, सिफं सेंटर में रहेनी धौर सेंटर में भी इने गिते लोगों की रहनी चीट कार ब इने गिने लोग वहां से था करके यहां सेंटर में अंग्रेजी का नाम ले कैरके, अंग्रेजी का बल ले करके किसी भी तरह का झगडा पैदा करें तो इस देश के लिये बड़ी भयानक स्थिति होगी। इसलिये उत्तम यह है कि कल ही से हमें यह काम श्रृ≅ कर देता चाहिये कि हमारे देश की सहयोगी भाषा हिन्दी ग्रीर प्रान्तीय भाषाओं के बीच में किस तरह से मेल जीत बैठाया जावे । इसके लिये मैं प्रापके सामने कुछ मुझाव रखना चाहता है। एक तो मुक्राव यह है कि चाहे भले ही हम लोग इस देश में नाखों हिन्दी पढ़ाने वालों को तैयार करें, जैमा कि हम लोग तैयार करते हैं, लेकिन उससे हिन्दी राजभाषा नहीं बन सकती । हिन्दी राजभाषा तब बनेगी जब कि कोई भी व्यक्ति हिन्दी में काम करने के लिये भाये ती उसकी शिक्षा में हिन्दी का स्थान हो, उसकी बोलचाल में हिन्दी का स्थान हो, उसरे सम्पर्क में हिन्दी का स्थान हो भीर उसके काम करने की जगह पर हिन्दी का स्थान हो। उनके साथ जब तक हिन्दी का समार्क नहीं होगा सब तक हिन्दी को उस अल्मिविश्वास के साथ वह प्रयोग नहीं कर संस्था, जिस भारमविश्वास के साथ हिन्दी का प्रयोग करके यह हिन्दी वालों के सामने खड़े हो करके यह कह सकता है कि हम भी उतनी ही ग्रञ्छी हिन्दी जानते हैं जितनी भन्छी हिन्दी भाग जानते हैं। प्राज एक बहुत बड़ा भारी भयः हिन्दी भीर पहिन्दी वालों के बीच में हो भया है। एक तो हिन्दी वालों के बीच में यह भय हो गया है कि अंग्रेज़ी बहुत अच्छी तरह से पड़-लिख कर दक्षिण भारत से जो लोग झाते हैं और अंग्रेज़ी में काम करते हैं उनके साथ अनर हमको अंग्रेजी में काम करने के लिये कहा जाये तो हम उनके साथ टक्कर नहीं ले सकते। बात तो सब यह है कि आज अंग्रेजी दाक्षण भारत में आज तक के घांकड़ों से भी

वहां के लोगों की साक्षरता के अनुपात में कम है बनिस्वत उत्तर भारत के ।

उत्तर भारत में खान करके पंजाब में माक्षरता के प्रनुपान में अंग्रेजी पाज १०० में १३ लोग बोलते हैं जहांकि दक्षिण भारत में १०० साक्षरों में प्रलोग ही क्रंबेजी बोलते हैं इसलिये अंग्रेजी का अधिक में अधिक प्रचार साक्षरता के मनुपात में पंजाब में है, यू॰ पी॰ में है और बंगाल में है, दक्षिण भारत में बहुत क्ष है। ये सब बातें ग्रापको झांतडों से मालन हो सकती हैं, कोई अगर देखना चाहे तो पाफिशियल लेंगुएन कमीशन की रिपोर्ट में देख मकता है, सेंसम रिपोर्ट में भी देखा सकता है और किसी भीर जगह भी देख सकता है। तो यह समझना विल्कृत गलत है कि दक्षिण भारत में श्रविकतर लोग संग्रेजी जानते हैं इसलिये अंग्रेजी चाहते हैं । हा, यहां प्राप्ते वाले अंग्रेजी जरूर जानते हैं भीर यहां भाने वाले अंग्रेजी जरूर चाहते हैं; क्योंकि वे हिन्दी में भच्छा काम नहीं कर सकते हैं। लेकिन मैं कहंगा कि मैं कई ऐसे झाई० ए० एस॰ प्राफिसमं को बानता है जो कि उतनी ही अच्छी तरह से हिन्दी में काम कर सकते हैं जितनी अच्छी तरह से अंग्रेजी में काम करते हैं, वे हिन्दी में लिख सकते हैं, हिन्दी समझ सकते हैं, हिन्दी में समझा सकते हैं भीर हिन्दी में काम कर सकते हैं; लेकिन हिन्दी में काम करते समय उनको वह विश्वास नहीं मिलता है जो कि उनको अंग्रेजी में काम करते समय मिल सकता है । इसलिये इस वजह से हिन्दी का विकास उतना नहीं हमा कि इत्मीनान के साथ हिन्दी का उपयोग हो सके। उनमें यह विक्वास नहीं होता है कि जो मैं कह रहा ह वह वही कह रहा है जो कि मैं कहना चाहता हुँ घौर हम जो संमझाते हैं उसको दूसरा भी समझता है या नहीं, इसके लिये उन्हें विश्वास नहीं है। तो जब तक ऐसे विश्वास के साथ हिन्दी का विकास नहीं हो तब तक हिन्दी [श्री एम० संत्यनारायण]

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राजभाषा नहीं बन सकती है, यह स्पष्ट बात है। तो इसको राजभाषा बनाने के बाद कई तरह के कार्य करने की आवश्यकता है और बह कार्य अभी तक हम नहीं कर पाये हैं।

र्इस बारे में सबसे पहले मैं यह सुझाव रखना चाहता हं कि हमारी युनिवर्सिटी व में यह सुविधा हो-हर एक यनिवींसटी में चाहे वह कर्नाटक में हो, तामिलनाद में हो श्रौर चाहे करल में हो, किसी भी युनिवर्सिटी में हो, सेंट्रल गवर्नमेंट ऐसी कोशिश करे कि वहां जो लोग हिन्दी माध्यम से बी० ए० पास करना चाहें उनको उस तरह की सुविधा मिल जाये। अंग्रेजी के द्वारा करना चाहें तो श्रं क्षेजी में करने की सुविवा हो, हिन्दी में करना चाहें तो इसमें करने की सुविवा हो ग्रीर प्रान्तीय भाषा में करना चाहें तो प्रांतीय भाषा में करने की सुविवा हो। जब तक तीनों भाषायों में माध्यम के तौर पर उनको शिक्षा प्राप्त करने का मौका नहीं मिलेगा तब तक वे हिन्दी में अच्छी तरह से काम करने का विश्वास नहीं पा सकते हैं और यह विश्वास उन्हें नहीं हो सकता है कि मैं हिन्दी अच्छी तरह से जानता हं । यनिवर्सिटी ग्रांट्स कमी-शन इस काम को कर सकती है। होम मिनिस्टी इस काम को कर सकतो है, एजकेशन मिनिस्टी इस काम को कर सकती है, ये दोनों करना चाहें तो यह ब्रासानी से हो समता है, यह मुश्किल नहीं है । आज सारा एज्केशन यनि-वसिटी प्रांट्स कमीशन द्वारा नियंत्रित हो रहा है और अगर वह इस चीज को अपने ऊपर ले लें और जहां कहीं भी हिन्दी मीडियम के कालेजेज हों जो कि वहां की यनिवर्सिटी से एफिलियेटेड हों और उनमें हिन्दी मीडियम के द्वारा बी० ए०, एम० ए० या लॉ या ह्य मैनिटीज के जो सबजैक्टस हैं कम से कम उनमें हिन्दी मीडियम के जरिये जो ज्ञान प्राप्त करना चाहें उनको इसके लिये मौका दे दिया

जाये, तो बहुत सुविवा हो सकती है और यह बहुत ग्रासानी से हो सकता है । सबसे बड़ी महिकल यह है कि अगर दक्षिण भारत में कोई व्यक्ति यह समझे कि मैं हिन्दी बहुत अच्छी तरह से जानता हं तो चंकि वहां पर हिन्दी बोलचाल की भाषा नहीं है, इसलिये हिन्दी के बोलचाल की भाषा न होने की वजह से उनको पुस्तकीय भाषा ही आ जाया करती है, वे बहुत अच्छी तरह से परीक्षायें पास कर लेते हैं, अच्छे अच्छे शब्द जानते हैं, अच्छे अच्छे व्याख्यान सन सकते हैं श्रीर समझ सकते हैं, लेकिन भच्छे भच्छे व्याख्यान नहीं दे सकते । इसके लिये स्वा किया जाये यह तो सम्भव नहीं है कि हिन्दी प्रान्त के लोगों को दक्षिण भारत में लें जाकर बैठाया जाये. यह भी सम्भव नहीं है कि दक्षिण भारत से ले जाकर लोगों की उत्तर भारत में, हिन्दो प्रान्तों में, रखा जायें । यह सम्भव नहीं है लेकिन इस देश में आज यह सम्भव है कि वहां के हजार हजार, दो दो हजार अच्छे अच्छे लोगों को उत्तर भारत में लाकर पढ़ाया जाये श्रीर वैसे ही हजार हजार, दो दो हजार अब्बे ग्रच्छे विद्यार्थियों को उत्तर भारत से ले जाकर दक्षिण भारत में पढाया जाय । मगर सच्बी बात तो यह है कि हमारा हिन्दी का जो काम हो रहा है वह अहिन्दी वाले कर रहे हैं, लेकिन हिन्दी वालों ने कितना काम किया है, कितना क्या किया है ? उन्होंने कहा कि मेरी भाषा दसरी दीख रही है--ऐसा वह मानते हैं, ऐसा मानने से ही बहुत बुरा असर पड़ रहा है। जब हम लोगों ने हिन्दी के प्रचार का काम किया तो कभी हमने यह नहीं सोचा कि हिन्दी देश की कोई पराई भाषा है, हमने सोच। कि हिन्दी मेरी अपनी भाषा है और उसे अपनी भावा की तरह सीखना ग्रावश्यक है--जैसे कि हमने संस्कृत सीखी। संस्कृत भी इस देश में ऐसी कैसे बनी ? संस्कृत किससे बनाई गई ? पंजाब की नहीं, य॰ पी॰ की नहीं, बिहार की नहीं बल्कि समचे देश की भाषामां को लेकर के उसमें से जो निचोड़ निकल सकता है उसको ले करके उससे उसका साहित्य बना.

उसकी भाषा बनी, उसके शब्द बने । एक मिसाल आप लेना चाहें तो एक मिसाल हम ले सकते हैं, "ग्रमर कोव" एक पुस्तक को ले लीजिये जिसमें लिस्ट ग्राफ सिनानिम्स है. जिसमें हिन्दुस्तान की सभी भाषाओं के शब्द भरे हुए हैं, वे इसलिये नहीं हैं कि वे संस्कृत के शब्द हैं, किसी भी भाषा की ले लीजियेगा उसका कोई न कोई सिनानिम वहां पर मिलेगा । तो अमर कोव में अमरसिंह ऐसा इसलिये कर सके कि उनको पूरे हिन्द्स्तान का खयाल था, पूरे हिन्दुस्तान का दृश्य उनके सामने था, पूरी शक्ति लगा कर उन्होंने समचे देश की भारतीय भाषाओं को सीख करके सब शब्दों को बटोर करके उनसे ऐसा कोष बनाया । ऐसा काम हिन्दी वाली ने कितना किया है ? यह काम उन्हीं के करने क. है। देश, की जो भाषायें हैं--सिफं क, ख, य सीखने से काम नहीं चलेगा बरिक भिन्न भिन्न प्रान्तों में जाकर वहां पर वर्षों रहें और उनसे भाषायें सीखें श्रीर उन्हें सीखने के बाद उनका जो साहित्य है, उसका अपनी भाषा में अनुवाद करें और उनका अनुवाद करना ही काफी नहीं है बल्कि उनका प्रचार करें, वे ऐसा करें ताकि हिन्दी भाषा में भी भिन्न भिन्न भाषाओं के शब्द ग्राकर के ग्रपना घर बना सकें ग्रीर तब जब कोई ग्रहिन्दी वाला सीखेगा तो यह सोचेगा कि इसमें श्रेरा साहित्य है, इसमें मेरी भाषा है, यह मैरा शब्द है और वैसे ही हिन्दी वाले भी समझेंगे कि यह भी मेरा है, वह भी मेरा है, समूबे देश की जितनी भाषायें हैं सब मेरी हैं। यह चीज जब तक हमारे सामने नहीं आयेगी तब तक यह जो इंटेग्रेशन करना चाहते हैं, जो एक दूसरे को मिला करके देश में एकता पैदा करना चाहते हैं, वह हो नहीं सकता 📈

भाषा जो है वह मनुष्य के लिये एक बहुत श्रीममान की ही वस्तु नहीं, प्रेम की ही वस्तु नहीं बल्कि उसके चाहने की वस्तु है, एक कुटुम्ब की वस्तु है, किन्तु कुटुम्ब की वस्तु जुटुम्ब तक ही सीमित नहीं रहे, श्रीमें वर्द-गिर्द तक ही सीमित नहीं रहे विक समूचे देश तक सीमित हो जाये और इस देश के हर एक साधारण से साधारण व्यक्ति तक पहुंच जाये, इसे जब तक इतने विस्तृत समाज में ले जाने की कोशिश नहीं करेंगे, तब तक हमारे देश की एकता बनी नहीं रह सकती।

यह एक बहुत ही बड़ा काम है, ग्रसा-धारण काम है, साधारण रूप से चल नहीं सकता है। यह गवर्नमेंट ही नहीं कर सकती बल्क दूसके लोगों को यह काम ज्यादा से ज्यादा करना चाहिये। मैं गृह मन्त्री से खास तोर पर कहंगा कि इस कार्य को देखें-यद्यपि यह कहा गया है कि यह सेंट्रल गवनंभेंट की इयुटी है, लेकिन सेंट्रल गवर्नमेंट की इयुटी यह है कि हजारों सार्वजनिक संस्थायों को, सार्वजनिक कार्यकर्ताओं को प्रोत्साहन देकर यह कार्य आप करायें तो यह बहुत आसानी से होगा, लेकिन आप अपनी तरफ से अफसरों को भेज कर यह काम कराने की कोशिश करेंगें तो एक जगह से यह पुकार उठेगी कि सैटल गवर्नमेंट द्वारा हमारे ऊपर यह भाषा थोपी जा रही है। भाषा थोपी कहां जा रही है ? यह कहा जा रहा है कि हम लोगों ने हिन्दी को अपने देश की राजभाषा मान लिया, सर्व-साबारग की भाषा मान लिया आभि भाषा मान लिया, लेकिन मश्किल यह है कि कुछ राज्य ऐसे भी हैं कि जो उसको वालैंटरी तौर पर पढ़ाना चाहते हैं, लेकिन उसे कम्पलसरी नहीं बनाना चाहते हैं। हमारी समझ में नहीं ग्राता कि कम्पलसरी न बनाने का क्या खयाल है--जबिक हमने मान लिया है कि अनियन के हम नागरिक हैं. उनके साथ मिले रहना चाहते हैं भीर हम यहां पर पालियामेंट के मेम्बर्स भेजना चाहते हैं जब ऐसा मानते हैं कि समुच। देश एक है, तो इतना होते हए हिन्दस्तान की भाषात्रों को जोडने की जो कड़ी हो सकती है उसको ग्रगर वह सीखना नहीं चाहे, उसको ग्रलग रखना चाहें, तो देश के साथ कितना द्रोह क्रते हैं, कितना अन्याय करते हैं उसको वह देखते नहीं हैं। पता नहीं कि इसमें पालिटिक्स किस तरीकें की है जो कि वहां के नागरिकों को

श्री एम० सत्यनारायण नकसान पहुंचाने के लिये है--हमारी समझ में नहीं द्याता है ? इसलिये ऐसे लोगों के चंगल में साधारण से साधारण नागरिक न फंसे इसके लिये ग्रविक से ग्रविक प्रचार करने की आवश्यकता है। अब वहां पर सार्वजनिक तौर पर जो कार्य हो रहा है उसके कार्य करने वालों में यह ताकत नहीं है कि वहां की पालि-टिक्स के साथ वे लड सकें, ग्रगर वे लडें तो बहुत ममिकन है कि वे खद तबाह हो जायेंगे इसलिये यहां सेंटल गवर्नमेंट की यानी केन्द्रीय सरकार की शक्ति की ग्रावश्यकता है ग्रोर वह शक्ति जैसा कि मैं देख रहा हं भ्राज के गृह मन्त्री में है--उनमें वह सारा विवेक है, सारी ताकत है, उनका इसके प्रति प्रेम है, संतुलन है भौर उसको आगे बढाने की शक्ति है और खशकिस्मती से वह इस भाषा को बहुत श्रची तरह से जानते हैं, इससे ही नहीं बल्कि हिन्दस्तान की सभी भाषात्रों से उनको प्रेम है। इस दिस्ट से मैं आशा रखता हं कि आगे के तीन चार साल में ही हमारे देश में कुछ ऐसी योजना बनाई जायेगी जिससे कि हमारे देश की भाषाओं का एक बहत ही अच्छा उपयोग हमारे सार्वजनिक कार्यों में हो सकेगा भौर हिन्दी जो हमारी सहयोगी भाषा है वह बहुत अच्छी तरह से चल सकेगी।

धब इसमें जो धलग ग्रलग चीजें दी गई हैं जो कि लाइयरों के हाथ में हैं उसके बारे में उन्होंने बातचीत की है, मेरा काम तो हिन्दी को फैला करके उसको ग्रगले दस साल में इस योग्य बनाना है कि फिर हमारे सामने सरकार कोई ऐसा बिल न लाये ग्रौर इसमें "मे" होना चाहिये या "भैल" होना चाहिये इस तरह की चीजों के ऊपर बहस करने का कोई मौका न ग्राये—ऐसा मैं विश्वास रखता हं।

उपसभापति महोदया, मैं आपका बहुत शृकिया अदा करता हूं कि आपने मुझे इतना टाइम दिया।

SHRI C. N. ANNADURAI (Madras): Madam, while I was hearing the lucid

explanation offered by the Home Minister, I was almost convinced of his ability in ,tightrope walking. He has tried to present the present Bill as the best convenient measure that could be thought of under the present circumstances and he has made it also appear to be as harmless as possible, but permit me to say that after the clarification offered by th« Home Minister here and elsewhere, I stand unconvinced. I rise to oppose this Bill, conscious of course of the numerical factorthe political arithmetic working in this Assembly but I think apart from political arithmetic, this august House will pay some attention to political ethics and democratic liberalism, for democracy does not merely mean majority rule but it means fundamentally, also recognising, sanctifying and safeguarding minority rights and even minority sentiments. That is why I think—even though I am almost alone or, if I may take my colleague Prof. Ruthnaswamy along with me— I cannot find any other support in any part here. The Home Minister has stated that we in the opposition side strike at one another. This is a problem wherein everybody else strikes at me and yet I think I would be failing in my duty if I did not present what I feel sincerely before this august assembly. Therefore it is that I say that I am thoroughly dissatisfied with the present Bill. I am dissatisfied with the present Bill because it does not satisfy the sentimental objection raised to Hindi .being made the official language and that sentimental objection comes not from a small part of India but from the southern side of India as a whole. Of course, my hon. friend, Mr. Bhupesh Gupta, especially today he wanted to drive out English and, therefore, he was very harsh in presenting English, even the romantic characters of Shakespeare like Romeo and Juliet were presented in a very harsh manner, but let me remind him that I am proud of Tamil and I am not as proud of English as I am of Tamil and in my State Tamil is the

official language. Mr. Gupta's friends ought to have informed him that I! make English speeches only here and in my State I speak in Tamil. I speak and write in Tamil in my State. Though it is run by the Congress, as far as language is concerned, they have made Tamil as the official language and they made Tamil also the medium of instruction in higher classes. I would very much like my friend, Mr. Gupta, to influence his Government as I have to a certain extent influenced my Government.

SHRI BHUPESH GUPTA: Sorry, 1 cannot.

SHRI C. N. ANNADURAI; I sympathise for his inability but I would like to tell him that I plead for English, I speak for English not because I am enamoured, not because I think English ought to be given a higher place than my own mother tongue but I plead for English just because it is the most convenient tool, it is the most convenient medium which distributes advantages or disadvantages even. Very many arguments have been advanced to say that India has got to have a common language and 1 if that base is accepted, one of the Indian languages alone can become the common language. Nobody doubts if India is a unitary State this argument is logical. India is a federal State, Indian society is plural, our political system is composite and in a plural society and a composite political system, to plead for a single common language will, I think, create injustice unawares, create handicaps unawares to some section of the society. That is why the rudimentary principle—nobody can misunderstand that and nobody need offer more explanation for having a common languagebecomes impracticable. India is not a' country. India consists of various ethnic groups, India consists of various language groups and India has been termed very correctly as a subcontinent and therefore it is that we are not able to find out that common working medium as far as official language la

concerned. Even today my hoa. friends of the Congress would forgive me for saying that the Congress has presented and the Government has accepted two National Anthems, Vande Mataram and Jana Gana Mana. Neither of these two National Anthems are of Hindi language. They come, just as my friend, Mr. Gupta, comes, from Bengal. That shows that whatever may be the claim that the hon. Home Minister may make <sup>4</sup>hat Hindi has progressed very much, how can I be compensated when I am told that Hindi is becoming progressive when I have got a language five thousand years old and when I am not able to make that language the official language of India?

I will say that of all the languages, barring Sanskrit which has become a dead language, Tamil consists of literature that goes back to five thousand! years. I may tell, Madam Deputy Chairman, for the information of the House that the President is going over to our part of the country to release the English edition of the ancient Tamil work TOLKAPPIYAM. TOL-KAPPIYAM is a grammatical work written more than three thousand years ago. We possess such an inheritance. Let not my friend. Mr. Bhupesh Gupta, feel that we are acting like some toadies and, therefore, we want English. No. He has stated that he pleads for Hindi and he wants Hindi to become the national language and official language and vet he did not attempt fo learn Hindi and speak in Hindi.

Shri BHUPESH GUPTA: I did not have the time.

Shri C. N. ANNADURAI: But he had time to learn Das Capital; he had time to learn the underlying difference between Russian Communism and Chinese Communism. He has had time for reading everything except Hindi and yet he spoke for Hindi here and had a dig at others saying that Shri C. Rajagopalachari said something at a big meeting. It was not so awkward as he has presented. I sat by his side when he addressed the meeting.

SHRI BHUPESH GUPTA: I read out "The Hindu". I did not know what he said. I read from "The Hindu."

SHRI C. N. ANNADURAI: For his edification I would, with your permission, Madam Deputy Chairman, read out .

SHRI.P. N. SAPRU: On a point of onier. Madam. Is conversation bet-been two Members allowed?

THE DEPUTY CHAIRMAN; That is why.J am asking Mr. Gupta not to interrupt.

SHRI C. N. ANNADURAI: He was saying, Madam Deputy Chairman, while I was sitting beside him:

"Because of the Hindi question there is estrangement between myself and my old friends and because of the language question my inveterate enemy, the DMK, is sitting by my side."

This is what he said and he asked the audience to draw the lesson by saying,

"Here you find an example of language dividing and language uniting".

He said, "English is uniting and Hindi is dividing". He presented it in such a manner.

SHRI BHUPESH GUPTA: There you are.

SHRI C. N. ANNADURAI: Therefore, if Mr. C. Rajagopalachari or anybody of his way of thinking pleads for English, it is not because they are enamoured of it or they are not enamoured of their own mother tongue. The Home Minister was very sincere when he dealt with the two grammatical phrases "may" and "shall' and he 6aid that they are capable of two interpretations. After modestly saying that he was not a lawyer, not wsll-versed in law, he sajd, the word "may" is capable of two interpretations and he also stated a very dangerous political principle. He said that the Bill or any law passed by any Government will be effective and fruitful only when we know who implements it

and how it is implemented. This is the worst part of this Bill. Any law should be so easy of interpretation, not of double interpretation, any law should be .workable not only by august individuals like the Home Minister but'even by ordinary political people who are to come after him. If the Home Minister were to assure me that everything will be all right if the Act is simply implemented properly, I will have the fullest confidence in Mr. Lai Bahadur Shastri but may I ask if Mr. Lai Bahadur Shastri is going to be here for all times to come? Should he not become the President of India? Therefore, just to say, "Well, look at me. I am here and I will implement it properly

SHRI BHUPESH GUPTA: If he becomes the President of India, he gets more powers.

SHRI N. M. ANWAR (Madras): Please do not interrupt.

THE DEPUTY CHAIRMAN: Please listen to the whole speech.

SHRI P. N. SAPRU: This is a running coir

SHRI C. N. ANNADURAI: That is the highest compliment that an opposition party can pay to the ruling party and he deserves it. And therefore I say that any law should not be left to the vagaries of future Governments.

Another dangerous thing that the Home Minister stated was this. While we were discussing this, he said there were the courts to decide. Madam Deputy Chairman, if every Act is to be taken to the court and if for the implementation of every Act we have to be at the beck and call of courts and judgments, if we have to rely on the lawyers and the judges —and the Home Minister has made very pungent remarks; we know that the lawyers differ, the judges differ— where is the certainty? Why do you enact such an imperfect Bill throwing us 10 the wolves, asking us to go to the courts to know the real meaning or the judicial meaning of the simple word 'may'? The Home

Minister has stated that if 'may' is replaced by 'shall' there may arise so many difficulties. Difficulties 'do arise tout the Law Department remains there to ease out the difficulties and present a Bill acceptable to all. I do not think that the Law Department which' is able to prepare Bills every week even curtailing Fundamental Rights, is too poverty-stricken in ideas arid inefficient to present 'a perfect Bill. Therefore on the face of it and on the interpretation offered by the Home Minister himself, I think that . the Bill is imperfect.

-Another very

curious things, the Home Minister was saying. Of course he presented it in a very.; sweet manner. He said, 'I went to Madras to the Hindi Prachar Sabha Convocation and when I met thousands of graduates there I was wondering whether I should address them in English and they, said, speak in Hindi.' Is it any wonq'cr, Madam Deputy Chairman, for the Home Minister to address in Hindi in a Hindi Convocation. To whom does it do credit? The amazing part of it is that the Home Minister was doubtful whether Hindi would be understood there in the Hindi Prachar Sabha Convocation. He was doubtful whether Hindi would be understood and that is why he enquired there in what language he should speak. Therefore let us not fall in for such things. I would request the Home Minister to leave such funny things to younger people and present more cogent, more logical and, more responsible arguments in support of the Bill.

Now, I would like to deal with this question under three or four broad headingsthe problem of language during the Constituent Assembly proceedings, the experience gained during these 15 years; thirdly we should take into consideration the Prime Minister's assurance and fourthly we should find out whether this Bill gives effect to that assurance of the Prime Minister.

First of all, let us take the deliberations of the Constituent Assembly. Now, my friend, Mr Bhupesh Gupta, )

was proving here that English can never be the official language because it is a foreign language and only Hindi can be the official 'language and he said there are only a handful of people, toadies and lackeys . . .

SHRI BHUPESH GUPTA: I gave the percentage.

SHRI C. N. ANNADURAI; YOU just go through your speech later.

. . who question Hindi .and. plead for English. Madam Deputy Chairman, I have got here the remarks made on the floor of the Constituent Assembly by Mr. B. Das of Orissa. He accepted Hindi. After accepting Hindi he has stated,-

"But that does not mean that we have no apprehensions, we have no suspicions, we have no fears. The fears and suspicions that we harbour today were harboured by us till a couple of years ago when officialdom was manned by the English. When the Civil Service examinations were held in London naturally the Englishmen preponderated in the Service. Now that the Civil Service and other examinations are being hel,d in Delhi naturally hereafter the Hindi-speaking province . . .

Madam, Mr. Das was very prophetic.

•"....I am not talking of the immediate future but 15 years hence—the people of the Hindi-speaking provinces such as U.P. and C.P. will preponderate in the Civil and other Services."

SHRI ARJUN ARORA (Uttar Pradesh): He had been proved wrong. The U.P. people get the least number of places in the Services now 15 years after independence and Madras gets the largest because of your dear English.

SHRI BHUPESH GUPTA: He is the Governor of Uttar Pradesh now.

An. Hon. MEMBER: Not he; he is another person.

SHRI C. N. ANNADURAI: I thought that a close friend of the Congress will understand who this B. Das was. This is another person who was a Member of the Constituent Assembly. Then another Member, Dr. Subbarayan, also pleaded for the retention of English or alternatively he pleaded for Hindustani with Roman script. I •m pointing this out because the lan-gauge clause introduced in the Constitution, though it may be an agreed solution, was at best a compromise and in all compromises we have got every legitimate right for a reappraisal and rethinking. My friend was saying that as far as Hindi was concerned it was a settled fact that Hindi is to become the official language in 1965 and nobody could question it. No. Sir. That is not the case, because our Constitution is flexible, our political system is democratic and we have got every right to amend the Constitution and we are adepts in amending the Constitution.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

We are amending the Constitution for the sixteenth time and I would plead for a reappraisal of the language issue and ask this august House to inform the Government that instead of allowing this bitterness to grow, this rancour to continue, instead of two camps being created artificially, they should take up a reappraisal of the language question and keep till that time the status quo. If that is done, I would be perfectly satisfied with the motives of the Government. Were not alternatives offered +o the Home Minister by his own partymen at the party conclaves? Were all the members of the Congress Party fully •atisfied with the Bill? Did it not need the entire cfjoling of the Home Minister and the persuasion of Pandit Jawaharlal Nehru. the Prime Minister, to coax them? Am I divulging any secret when I say that? Did it not appear in all the papers? Were the Congress M.Ps from the southern

States satisfied? Did they not fight for the word 'shall'? Did they not fight for the deletion of the clause relating to the Reviewing Committee? What was offered to them? Of course, I do not have personal contact with the Home Minister but even from a distance he is a charming man and to his party people he ought to be very charming. Therefore he had a charming way of dispelling their suspicions but the problem is not their suspicion!. The people suspect the motives behind this Bill. It may be argued that 42 per cent, of the people . . . (Time bell *rings.*)

PROF. M. B. LAL (Uttar Pradesh): He should be given more time.

SHRI N. M. ANWAR: He must be given more time.

HON. MEMBERS: Yes, he must be given time.

SHRI C. N. ANNADURAI: It was stated that Hindi has got the claim to become the official language because it was spoken by 42 per cent, of the population. If this 42 per cent, were to be scattered throughout the length and breadth of India, the argument would be logical and it would be ethical also but this 42 per cent, is concentrated in compact" and contig area's. It is not spread over. Therefore if 42 per cent, is taken into consideration you are conferring a permanent, perennial advantage on a compact and contiguous area in India and conversely permanent disadvantage to other areas. And, therefore, it is that this 42 per cent, cannot be taken into consideration. If Hindi were to be spoken throughout India even by 20 per cent.  $o^f$  the people, then we can say that of all the languages Hindi is known from Cape Coroorin to the Himalaya!. Twenty per cent of our population do know Hindi and, therefore, let Hindi become the official language. I can understand It, though I cannot support it. I can understand the logic behind it. But what is the logic behind presenting this 42 per cent, in a compact area of U.P., Bihar Rajat-

SHRI SANTOSH KUMAR BASU: Shri Shyama Prasad Mookerjee said that

SHRI C. N. ANNADURAI: Shri Shyama Prasad Mookerji said it and T. T. K. repeated it once. I distinctly remember it. It first emanated from Bengal. All revolutionary thoughts emanate from Bengal.

SHRI R. R. DIWAKAR (Nominated): You are repeating both of them.

SHRI C. N. ANNADURAI: Just because the elders are keeping quiet I have to do it. Therefore, the 42 per cent, entrenched in a compact area cannot be taken as an index of ethical majority. It is merely an arithmetical majority. Therefore it is that I say that Hindi has no claim to become the official language. As the Home Minister was saying, we have had linguistic States working in full harmony. We have developed our regional languages. We do not even call them regional languages. We call them the national languages. In/ m<sub>v</sub> State Tamil is the national language and it is the official language. Each of these national or linguistic States is developing in its own way. I would very much request Members of 'this House to come along with me and note the present political situation and find out whether your official language problem fits in. Here you have gftt linguistic States fully conscious of their nationalism. They are developing their national languages. Just as they are developing their national language, Telugu in Andhra, Malayalam in Kerala and Tamil in Tamil Nad, so also in U.P., Madhya Pradesh, Rajasthan and other places, they have got every right to develop Hindi as their national language, as the official lan-171 RS—7.

guage there. I found from the papers that in Punjab, which is considered to be bilingual— Hindi and Punjabi—tht Leader of the House was saying some days back thai he found great difflcui ties in making Hindi become the official language there. Therefore, I would request, I would plead with Hindi States to make their language their State official language. Work it out and make it acceptable to everyone else, if they want it.

Bill, 1963

SHRI SANTOSH KUMAR BASU: What is your solution to the problem of a common language for the whole of India?

SHRI C. N. ANNADURAI: Maybe my solution to the problem is negative, not positive. I will present it in this way. Keep the status quo by amending the Constitution. Let there be a solution not necessarily by us. We are not the last scions of India. Perhaps we are more confused. We have got more political rancour. In future times a proper solution may be arrived at. Therefore, let us not seal it. Let us have the status quo maintained by an amendment of the Constitution. I do not say it is my solution. It is my request, it is my pleading and I would say that on a solution of this issue depends the entire political future of South India, especially Tamil Nad.

SHRI B. K. P. SINHA (Bihar): Why not the Hague Court?

SHRI C. N. ANNADURAI: I know I am facing the Home Minister and in facing him I say as a Gandhian he should give me the right of protesting against what I consider to be evil and unjust. I am prepared to take any consequence, and I am not alone in Tamil Nad. And therefore it is that I would say; Respect the feelings of people who have got a hoary language, who think that by the imposition of Hindi as the official language there will be political rancour.

Well, arguments are advanced that English is a foreign language. Again.

[Shri C. N. Annadurai.] I give an example which may perhaps irritate my friend, Shri Bhupesh Gupta. In the United States of America, only 20 per cent, of the people went from the British Isles. Of the 80 per cent, of people, som<sub>e</sub> of them went from Spain, som<sub>e</sub> from Portugal, som<sub>e</sub> from Italy and other European countries. Yet America has chosen English as the official language. Mv friend. Mr. Bhupesh Gupta, smiles: "Oh, that Anglo-American conspiracy." We are well aware of it. Yet I would say that Americans have got as much self-respect as we have got. Then, they thought that if they could English as the official language, they could convey the sentiments SO many people. Again, I would give Ireland another classical example. was fighting England, as ferociously, as if not more ferociously than, the Congress fought the British. In Ireland De Valera said: "If we are given the option whether we want Ireland or the Gaelic language, I would give up Ireland and I would keep the Gaelic language." When Ireland became free, the Irish Parliament met and decided that Gaelic should be J.he official language and along with it English should be the official language as well. After all, we do not have any rancour or hatred towards the Britishers. We happen to be members of Commonwealth, though the mv Bhupesh Gupta, would friend, Mr. like India to be in some other group. Fortunately or unfortunately India is a member of the Commonwealth. You can remain in the Commonwealth. You can use all technology. You can look at the world through the window of English, but English is a foreign language. It will be considered to be derogatory to us if the Britishers were to remain here and say, take it. Then, we will have to resist it. But now there is no question of imposition of English by the British. As a matter of fact, as my friend, Mr. Bhupesh Gupta, said, the Britishers would very much like English to get out of India because of the low standard of English here. Therefore it is not as if there is any imposition of an alien language by an alien power. We ourselves, for the sake of convenience, for the sake of expediency, because of the force of circumstances, are asked to choose this medium, which happens to be foreign to U.P., foreign to Madhya Pradesh, foreign to Tamil Nad, foreign to Andhra and, therefore, the advantages or disadvantages are evenly distributed.

Now, suppose Hindi becomes the official language. The Prime Minister has been saying that Hindi should be simplified. If a language becomes the national language, take it from me, from my experience of the working of the Tamil language, the pressure will be to make it more and more pure and not more and more simple. You can never simplify the language after making it official or national. If you come to our part of the country, Mr. Bhupesh Gupta, you will find new words taken from the old vocabulary of Tamil. In the case of Tamil mixed with Sanskrit, the mixture has been taken out and there is purity of language there. That alone will happen in Hindi States. When that happens and when we are asked to learn simple Hindi, is it not a handicap race? For Hindi knowing people in Hindi States, Hindi is the mothertongue, Hindi is the State official language, Hindi is the medium of instruction and Hindi is the Union official language.

How many advantages have they got? How many disadvantages have you put on us? Hindi is not our mother-tongue, though if we learn Hindi, we can speak as our esteemed friend, Shri Satyanarayana.

PROF. M. B. LAL; You are sure of that.

SHRI C. N. ANNADURAI: I am coming to that. You want curios in North India. That is to say, however efficient, however proficient we may become in any language, unless it is our

mother-tongue, it cannot offer us advantages as that language would offei to members of that group, and thai is why we say that behind this Language Bill there is the political problem. You may not be aware of it. The hon. Minister has stated at the fag end of his speech that there is no ulterior motive. There cannot be ulterior motive when such gentlemen are handling such things. But I say, whether you have a motive or not, the consequence will be that. The consequence of the imposition of Hindi as the official language will create a definite, permanent and sickening advantage to the Hindi-speaking States. That was what was stated by Shri B. Das of Orissa in the Constituent Assembly, by Dr. Subbarayan and by very many others. And even in the Rajya Sabha some years back when an allied question was discussed, my hon. friend, Shri Avinashilingam Chettiar, raised his voice of warning. Therefore, do not think that it is merely confined to the D.M.K. In this problem the D.M.K. occupies only a very place. It depends upon the future of this Bill whether the D.M.K is to occupy a greater sphere or occupy the same sphere. But let me tell this House through you, Mr. Vice-Chairman, with all respect that if Hindi is imposed as the official language, the D.M.K will unfold its relentless fight, its relentless agitation this imposition of Hindi against whatever be the consequences.

Official Languages

The other day I heard the Home Minister saying. "During the emergency the Parliament is empowering me to take what action I like". I am aware of it and being cognisant of it my conscience will not permit me to keep quiet if this imposision of Hindi were to become a fact. The entire South will revolt against this. When I say the entire South, I know that there are Andhra's Malayalees and others who will say: "No, no. We are not with you." I am aware of that. But those people who understand the significance of the Hindi menace and those people who realise the conse, quences of the Hindi menace, they are with me.

AN HON. MEMBER: The Madras minorities are with you.

SHHI C. N. ANNADURAI: It is simply because I am in a minority I am pleading. If I had been in a majority, I would have carried the day. Therefore, it is not an accusation. Because you are saying that, I have to point out that the Congress Party itself controls power not because it is in the majority, but it controls power through minority votes.

SHRI B. K. P. SINHA: Largest single block of votes.

SHRI C. N. ANNADURAI: The Congress Party got during the last elections 72 per cent, of the seats in the Lok Sabha on an aggregate poll of 45 per cent of the votes in its favour, whereas the opposition groups 28 per cent, of the seats despite that fact that they polled 55 per cent, of the votes. (Interruption) Please do not provoke me into presenting these stark realities. Therefore, I would say that it is not a question of majority or minority. It is a question of justice and freedom, it is a question of consultation and concord, it is a question of amity ind affection or animosity. You will have to decide it in and not through numbers. that wav Therefore, it is that I say I request the Home Minister, though the Bill is passed by the Lok Sabha, to withdraw the Bill, to take the Prime Minister's assurance into his consideration, and that is the last item that I want to press upon him.

What is the Prime Minister's assurance? Before saying what the Prime Minister assured, I would ask the Home Minister to go into the genesis of that assurance—why was it given, when was it given, how was it given and to whom was it given. A Prime Minister of a State will not go on giving assurances to anybody at any time. An assurance from the Prime Minister becomes necessary because he finds a

[Shri C. N. Armadurai.] sort of political atmosphere in the country that needs soothing, that needs assuaging, and it was at that time that the Prime Minister had come forward to dispel our apprehensions. He stated that English would continue as the associate official language. Why not we include the words "associate official language"? somebody may ask: "Are you not satisfied with the title? It is official languages". But if I were to be satisfied with the title, m<sub>v</sub> friend, Mr. Vajpayee, would be dissatisfied because it official languages and not official language. Therefore, I have got nothing against Mr. Vajpayee. I can understand his words, and as a matter of fact in politics as well as in other things extremes can understand It is only the mixtures that create extremes. My friend, Mr. Vajpayee, difficulty. swearing by Hindi. I appreciate his courage. I wish my State also contains as many Vajpayees as possible. He is fighting for his language, fighting not only for his language to become the State official language but to become the all-India official language, and if my friend, Mr. Vajpayee, were to be given full scope, he would make it even a world language. I like him very much for that. But what the Congress Government has done is They on the one hand went on encouraging the Hindi people, and on the other hand they went on giving confidence to us also. Wherever there were occasions to meet who wanted Hindi as official people language they said: "Do not be afraid. Let 1965 dawn, H'ndi will become the official language", and Shri Vajpayee was thoroughly satisfied. That is why the present Bill dissatisfies him, because another ten years' lease of life is given to English and he turns round and asks: "Where is my Hindi?" You have given rich assurances to us. You have stated that English will remain as an associate language indefinitely. The word "indefinitely" was explained by Pandit Jawaharlal Nehru in this

way: "As long as you want, as long as the non-Hindi people want; and I

will leave the entire question to be decided not by Hkidi-knowing people but by non-Hindiknowing people." Now by giving assurances to us and \>y encouraging men of Mr. Vajpayee's persuasion you are creating unnecessary rancour between myself and Mr. Vajpayee. If you are to allow Mr. Vaipavee to develop Hindi in his U.P. and if you are to allow English to be the link between me and Mr. Vajpayee, I could not get a better fr'end than Mr. Vajpayee. Therefore, I think that through this Bill you are creating political rancour, and so the Prime Minister's assurance has not been carried out through this Bill. Of course clause by clause people argue. Well, the Prime Minister stated that English would continue. English continues: How? Not as an associate official language along with Hindi, but for some purposes which the Government will decide. But the Prime Minister has stated that English will remain as an associate official language, and if the Prime Minister's assurance is to be fully carried out, I would request the Home Minister to drop this Bill, gird up his loins, take the consequences that may arise out of it because they are courageous people, and bring forward an amendment of the Constitution maintaining the status quo, that is keeping English as the official language. Please do not think that because it is foreign we should discord it. This is the age of getting know-how and technical assistance from any country that gives them and therefore, let it be the techn'cal assistance that the English people have given to us or handed over to us till, as mv hon. friend here put it, a permanent solution is thought of in a calmer mood perhaps by people who come after. Therefore, it is that I would very much request the Home Minister to drop this Bill, because I may tell him that the moment this B'll was discussed. the calm atmosphere in South India had been disturbed. Everywhere, in every town, in Tamil Nad, you can find two groups discussing this problem, discussing it not in an amicable way, but discussing it with political rancour. And when

Bill, 1963

the Home Minister has stated that the enemy is there to be driven out, is it ihe proper time to create such a discord? Is it the proper time for disturbing the political concord and political climate? As a sagacious statesman, the Home Minister should look into the matter and drop .this Bill, amend the Constitution, keep English as the official language till the non-Hindi-speaking people decide about it. When I am saying this, I am not being ludicrous because a member of the Planning Commission, Shri Shriman Narayan, has stated only last week that the non-Hindipeople only should decide the question. And another member of the Congress Pairty itself, in a meeting presided over. I think, by the Home Minister, Shri. Lai Bahadur Shastri, was kind enough to say-I remember to have read his name as Mr. Misra—only last week that a blank cheque should be given to the non-Hindi people, let them write the dead-line. That is political magnanimity, that is political sagacity. And through this Bill, the political sagacity and statesmanship expected of you is being thwarted and you are driving a wedge into the calm political atmosphere and the united outlook that you have created during the one year and more. Therefore, with a lone voice, though it might be as Mr. Bhu-pesh Gupta stated, a noisy voice, I would plead with the Home Minister to consider this as the feeling of the official representative of the D.M.K. and the unofficial emissary of the non-Hindi States of the South, those people who understand the menace of Hindi and its consequences. Therefore, I plead before the Home Minister for a reappraisal of the language issue, pending that reappraisal, for an amendment of the Constitution, for maintaining the status quo and keeping English as the official language.

Thank you.

प्रो० रामधारी सिंह दिनकर : उप-समाध्यक्ष महोदय, माननीय श्री श्रण्णाद्रै साहब का भाषण इस बात की दलील है कि सरकार को इतना कमजोर विधेयक क्यों लाना पड़ा और वही भाषण इस बात की भी दलील है कि इतना कमजोर विधेयक लाने पर भी शास्त्री जी लोकप्रिय कैसे हो गये। अतिवादियों के बीच से चलने वाले आदमी की यही हालत होती है।

Bill, 19CS

"जाहदे तंग-नजर ने मझे काफिर समझा, श्रीर काफिर यह समझता है मसलमां हं मैं।"

घण्णाद्ररै साहब ने जितनी बातें कही हैं उनमें से एक भी बात ऐसी नहीं थी जो हम लोगों ने पहले नहीं सुनी हों । संविधान परिषद् के सामने ये सारी बातें आईं थीं। खैर, संविधान परिषद में तो मैं नहीं था, राजभाषा आयोग के साथ देश का दौरा करने का थोड़ा मौका मझे मिला है। उस दौरे के सिलसिले में ये सारी दलीलें, ये सारे तक हमने सूने भीर जब विचार किया जाने लगा, जब विचार के बाद भी इन सारी बातों को सोच समझ कर हमें इस निष्कर्ष पर ग्राना पड़ा कि हिन्दी को छोड कर इस देश के सामने ग्रीर कोई रास्ता नहीं है। श्रब एक बात है कि हिन्दी का समर्थन हिन्दी भाषी करें इसमें पूरी शोभा नहीं है। पटना में या लखनऊ में हिन्दी के लिये अगर मैं जोर से बोल्ं तो उसमें कोई शर्म की बात नहीं है, लेकिन संसद में चौदह भाषाएं हैं। यहां हिन्दी का पक्ष समर्थन करने के लिये जब हिन्दी वाला खडा होता है, तब उसकी धात्मा में एक संकोच पैदा होता है। मगर, जो वस्तु-स्थिति है वह यह है कि देश में जब जब भाषा का विवाद छिड़ता है, निष्कर्ष पर पहुंचे बिना नहीं रह सकते कि हिन्दी इस देश के लिये अनिवायं है। ऐसे लोग देश में हैं जो देश की एकता तो चाहते हैं, लेकिन हिन्दी के लिये जिनके भीतर कोई खास उत्साह नहीं है। ऐसे लोग भी जब भाषा के सवाल पर विचार करने लगते हैं तब उनका यही मल बनता है कि ग्रंततोगत्वा, देर या ग्रबेर, हिन्दी को जोड़ने वाली भाषा के रूप में स्वीकार करना ही पड़ेगा।

### [प्रो० रामधारी सिंह दिनकर]

इस स्वामाविक प्रक्रिया के भ्रपवाद केवल दो प्रकार के लोग हैं। एक तो वे लोग जो राष्ट्रीय एकता की गर्दन पर तलवार झला कर भ्रपनी राजनीति चलाते हैं । भ्रौर दूसरे कुछ संप्रदायवादी लोग, जिनके प्रतीक श्री फ्रैंक एन्थनी हैं, जिन्हें हिन्दी केवल इसलिये नहीं सहाती है कि हिन्दी के भीतर से उन्हें कोई ऐसी चीज उभरती दिखायी पड़ती है जिसे वे पसंद नहीं करते हैं, जिनको फिक सारे हिन्द्स्तान की कम, कुछ थोड़े से लोगों की ज्यादा है। मेरा स्थाल है, संविधान ने हिन्दी पर काफी बंदिशें लगा दी हैं ग्रीर हिन्दी का स्वभाव भी जोड़ने वाला है, तोड़ने वाला नहीं है। राष्ट्र भाषा पद के लिए हिन्दी चुनी क्यों गई ? इसी जोड़ने वाले गुण के कारण । मेरी मातुभाषा हिन्दी नहीं है । मेरी मां हिन्दी नहीं बोलती है, मैथिली बोलती है। टंडन जी की मौ भी हिन्दी नहीं बोलती थीं, अवधी बोलती थीं । हिन्दी का एक लक्षण यह है कि मातभाषा वाला लगाव हिन्दी के साथ बहुत कम लोगों का है। और जिन्होंने हिन्दी की मातुभाषा के ही समान प्यार करके अपना लिया है, उनकी संख्या ज्यादा है। अगर दिल्ली का तस्त नहीं टटा होता ग्रीर ग्रगरवाले ग्रीर मारवाड़ी बिहार की तरफ न भागे होते तो बिहार में हिन्दी उतनी जल्दी नहीं पहुंची होती ।

हिन्दी का बहुत कुछ स्थान वही है जो पहले संस्कृत का था, संस्कृत मातृभाषा के रूप में बहुत कम जगहों पर चलती थी; इसीलिए वह देश भर की भाषा थी। चूंकि मातृभाषा काला लगाव संस्कृत के साथ कम लोगों का था, इसलिये संस्कृत देश भर की भाषा बन गयी। मैं कहता हूं, हिन्दी का भी यही स्वभाव है। किसी अन्य भाषा को गाली दीजिए तो बड़ी लड़ाई पैदा हो जाय, लेकिन हिन्दी को लोग रोज ही गालियाँ देते हैं, और हिन्दी वाले चुप रहते हैं। यह नीति नहीं है, इस में कारण यह है कि मातृभाषा वाला हमारा राग हिन्दी के साथ नहीं है।

एक बात और है और वह यह कि राम मोहन राय से लेकर गाँधी जी तक, पीढ़ी दर पीढ़ी, देश के प्रत्येक भाग के नेता यह प्रस्ताव करते ग्राये हैं कि हिन्दी का विकास ग्रन्तः प्रान्तीय प्रयोग के लिये किया जाये, लेकिन यह प्रस्ताव सुझा कैसे ? इसलिये कि संस्कृत में एक विचित्र शक्ति है। मैं भ्रापको डा० स्नीति कुमार चटर्जी का मत बतला रहा हं। संस्कृत ने उत्तर में कई भाषाएं पैदा कर दीं, लेकिन एक भाषा उसने ऐसी भी उत्पन्न की जो गुजरात से असम तक बिना सीखे भी ट्टे-फूटे रूप में थोड़ी बहुत समझ ली जाती है। हिन्दीसीखे बिना भी उत्तर में हिन्दी से काम चल जाता है। भारत के भ्रन्य किसी भाग में ऐसी भाषा नहीं पैदा हुई जो भ्रास पास के सभी क्षेत्रों में समझी जा सके । इसीलिये नेतायों का घ्यान हिन्दी पर गया और पीढ़ी दर पीढ़ी सारे देश ने उस प्रस्ताव का समर्थन किया है।

मेरा क्याल है कि भाषा के मामले में अब वह अवस्था नहीं है कि हम उस पर हिन्दी की तरफ से या अंग्रेजी की तरफ से विचार करें। पन्द्रह वर्ष में सूखे में तैरने का अभ्यास हम लोगों ने बहुत किया किन्तु हिन्दी की प्रगति केन्द्रीय शासन में कहीं नहीं हुई। हाँ, हिन्दी के विकास के लिये कुछ थोड़ा काम हुआ है। मगर एक बड़ी बात, जो इन पन्द्रह वर्षों में घटित हो गई, वह यह है कि प्रादेशिक भाषाओं का जागरण बड़े जोर से हुआ है।

5 P.M.

जैसा कि सत्यनारायण जी ने कहा, इस देश में अभी ऐसी विधान समाएं कम हैं जहाँ दो, तीन प्रतिशत से अधिक लोग अंग्रेजी में बोलते हैं। देश में वयस्क मताधिकार प्रचलित है, इसलिए जनता के आदमी चुन कर सभाओं में आते हैं। उन्हें यदि अंग्रेजी में बोलने को कहिए तो अपनी बातों को छिपा कर रख लेंगे; क्योंकि अंग्रेजी में बोलना उनके लिए बहुत कठिन है। और इस पालियामेंट का क्या हाल है? आज अंग्रेजी भाषा की विलक्षणताओं को लेकर विवेचन चलता रहा। उसे दो चार कान्नदां

सदस्य ही समझ रहे थे। बाकी लोग केवल तमाशा देख रहेथे। विदेशी भाषा का यही पुरस्कार है ।

तो स्वराज्य के बाद भारत में सबसे बड़ी घटना यह घटी है कि प्रादेशिक भाषा का जागरण, प्लावन की गति से होने लगा है ग्रीर इस जागरण पर रोक न तो वाइस चान्सलर्स लगा सकते हैं न शिक्षा शास्त्री लगा सकते हैं, न ग्रंकुश उस पर भारत सरकार लगा सकती है। ग्रीर ग्रंकुश किसी को लगाना भी नहीं चाहिये क्योंकि यह स्वराज्य का परिणाम है, यह जनता के उठने की भावना का परिणाम है। जनता के भीतर जब उत्साह पैदा होगा तो वह उत्साह भाषाग्रों में जाकर प्रकट होगा। इसलिये भारत की सभी भाषाएं उठ रही

उस दिन लोक सभा में प्रधान मंत्री ने यह कहा कि कठिनाई यह है कि प्रादेशिक भाषाएं तो लगभग पहुंच गई, लेकिन लिंक भाषा का प्रचार नहीं हुआ है। यह दोष किसका है? भाषाओं का जागरण कान्तिकारी घटना है धौर जब कोई कांतिकारी घटना घटित होती है तब उसका मुकाबिला भी क्रांतिकारी ढंग से किया जाना चाहिये। जिस दिन सरकार ने भारतीय भाषात्रों के लिये दरवाजा खोला, उसी दिन सरकार को इस बात के लिए तैयार होना था कि जितने दिनों में प्रादेशिक भाषाएं फैलती हैं उतने ही दिनों के भीतर कड़ी-भाषा के रूप में हिन्दी का भी प्रचार कर दिया जायेगा । लेकिन भारत सरकार का हाल कुमारी कुंती का हाल हो गया है। कृंती को एक ऋषि ने एक मंत्र सिखाया या कि इस मंत्र से जिस देवता को बुलाग्रोगी वह चले आयेंगे। कूंती ने एक दिन सुरज का भ्राहवान किया भीर सूरज उसके कमरे में पहुंच गये। तब कृती घबराने लगी। सरकार ने भी कांति का ब्राहवान तो कर दिया, क्रांति को न्योता तो दे दिया, लेकिन क्रांति ग्राकर जब दरवाजे पर खडी हई तब सरकार

घबरा रही है ग्रीर उस घबराहट का प्रति-बिम्ब इस बिल पर भी पड़ा है। जितनी भी चत्राई से चलिये, सच्चाई की पकड से आप नहीं बच सकते। ग्रतिवादी तरह तरह के होते हैं, लेकिन सच्चाई यह है कि देश का भविष्य फ्रेंक एंथानी के साथ नहीं है, वह सेठ गोविन्द दास के साथ है।

Bill. 1963

श्री ब्रजिकशोर प्रसाद सिंह: उनके साय भी नहीं है।

प्रो०रामघारी सिंह दिनकर: भविष्य उनके साथ इसलिये है कि संयोजक भाषा जब भी भ्रायेगी, वह हिन्दी ही होगी, अंग्रेजी नहीं ।

एक चोर देश के मन में भीर चल रहा है। वह यह कि अगर प्रादेशिक भाषायें प्रदेशों में ग्रा गयीं, तब भी संयोजक भाषा के रूप में हम अंग्रेजी का प्रयोग करेंगे । Every language for itself and English for us all. यह सुझाव राजा जी ने भी दिया था। लेकिन सोचने की बात यह है कि अंग्रेजी का घरातल सारे देश में गिर रहा है। अब ग्रेजएट ग्रीर एम० ए० भी अपनी बात अंग्रेजी मैं नहीं कह सकते। दिभाषी प्रणाली ग्रव शुरू हो रही है और जो भी चाहे वह अंग्रेजी में भ्रयना काम कर सकता है। लेकिन यह समस्या का समाधान नहीं है। मुश्किल यह है कि लिंक भाषा के रूप में अंग्रेजी को अगर हम कायम रखेंगे तो वह सिर्फ दफ्तरी एकता की भाषा होगी, शासकों और शासितों के बीच वह एकता पैदा नहीं करेगी। ग्रीर माफ कीजिये, स्वराज्य के बाद भी यह एकता हमने पैदानहीं की है। एक उभार या राष्ट्रीयता का जिसके कारण नेता श्चगर श्रंग्रेजी में बोले तब भी जनता उसे ऊपर उटा देती थी । श्रव वह बात नहीं चलती है। अगर चलती है तो जिस भाषा में नेता नोट लिखते हैं उसी में वोट मांग कर वे देख लें कि नतीजा क्या होता है। इसिल्यं ग्राज दफ्तरी एकता की जो भाषा है, वह भाषा

### [प्रों० रामवारी सिंह दिनकर]

राष्ट्रीय एकता की नहीं हो सकती। इसके विपरीत हिन्दी ग्रगर टूटो फूटी भी चलेगी तो यह संभव है कि दक्षिण के लोग उत्तर में आकर लोगों के बीच अपनी बात समझा सकेंगे। श्रगर उत्तर के लोग भी चाहेंगे तो दक्षिण वालों को अपनी बात समझा आयेंगे। इस प्रकार अखिल भारतीय दृष्टिकोण का निर्माण होगा, अखिल भारतीय व्यक्तित्व का निर्माण होगा, श्रखिल भारतीय नेतृत्व बना रहेगा। तब देश एक रहेगा।

मजे औ अग्गादर के भाषण के बाद इस विवेयक से अपना विरोध प्रकट करने में कुछ संकोच होने लगा है। लेकिन मझे भी धानी बात कहनी ही पड़ेगी और कोई उपाय नहीं है। जहां तक वर्तमान विधेयक का संबंध है, यह विवेयक ऐसा है जिसको देखकर न घी के दिये जलाये जा सकते हैं, न जिसका स्यापा ही किया जा सकता है। श्रसल में जो लोग भाषा के सवाल को देश के सवाल से बडा मानते हैं उनकी राह इस विधेयक ने नहीं रोकी । मगर जिनकी नजर में देश पहले माता है और भाषा की बात बाद को माती है, उनके लिये इस विवेधक ने कठिनाई पैदा कर दी है। ऐसा लगता है कि दो कठिनाइयों के बीच में पड़ कर सरकार वह काम भी नहीं कर सकी जो उसकी नजर में जरूरी दिखलाई पड़ता था । देश में दो तीन सालों से जो श्रांदोलन चलता रहा है उसका प्रभाव इस बिल पर बहुत जोर से पड़ा है। हम लोग इस ब्राशा में थे कि जैसा कि संविधान में भादेश है, अंग्रेजी के प्रयोग पर छोटा मोटा प्रतिबन्ध भी लगता चलेगा ग्रीर १६६५ में श्राकर श्रगर सर्वत्र नहीं तो बहुत सी जगहों पर सिर्फ हिन्दी में काम चलने लगेगा। लेकिन वह स्थिति नहीं पहुंच सकी । इसकी सारी जवाबदेही हम अगर सरकार पर नहीं डालें तब भी बहुत ग्रधिक जवाबदेही सरकार पर डालनी ही होगी।

लोक सभा ने बहुत बड़े बहुमल से इस विधेयक को पास कर दिया । इससे यह नहीं समझना चाहिये कि संसद सदस्यों के हृदय में इस विधेयक के लिये बहत बड़ा उत्साह है। असल में जिस शील का पालन सरकार ने नहीं किया, उस शील का पालन सदस्यों ने किया है। यह समय ऐसा नहीं था कि यह विधेयक लाया जाता। इसलिये सदस्यों ने अपनी आंतरिक पीड़ा छपा ली और एकता को सामने रखकर माननीय गृह मंत्री जी को खुला रास्ता दे दिया । लेकिन शास्त्री जी वितम्नता के अवतार है, वे भाव प्रवण व्यक्ति हैं वे देश की भावना को समझते हैं। जब उनका विजय रथ लोक सभा से पारित हो रहा होगा, तब उन्होंने उस ददं को भी देखा होगा, जिसने जवान नहीं खोली है. उस वेदना को भी समझा होगा, जो सारी बहसी के बीच मक और निर्वाक रही है। महत्व केवल उन्हीं बातों का नहीं है जो शहों में कही जाती हैं। महत्व उनका भी है जो कही जाने से छट जाती हैं। मुझे एक शेर याद म्राता है :

> खमोशी का भरोसा करने वाले, खमोशी दर्द की गम्माज भी है।

लेकिन वह ददं कौन है, वह पीड़ा कौन है, इसका मैं थोड़ा इजहार करना चाहता हूं।

इस दर्द की कहानी इस तरह शुरू होती
है कि जो लोग राजभाषा आयोग के सदस्य
थे उनको १६५६ में ही यह अन्देशा हो चला
था कि १६६५ वाली अविध शायद पूरी
नहीं होगी। पीछे जब उसकी रिपोर्ट पर
संसदीय समिति बैठी तो संसदीय समिति की
रिपोर्ट से यह अन्देशा और भी पुष्ट हो गया।
और जब अप्रैल, १६६० में राष्ट्रपति का आदेश
जारी हुआ तब तो यह निश्चित हो गया कि
अब अग्रेजी की आयु बढ़ेगी। इस स्थिति के
स्पष्ट होते ही सारे हिन्दी प्रांतों
में एक मत पैदा हुआ कि अगर एक अविध

असफल हो गई, तो दूसरी अवधि लगा देनी चाहिये। इस मत के समर्थन में काफी लोग थे, यद्यपि अतिबादी इसके साथ नहीं थे। और इस मत का समर्थन घहिन्दी प्रांतों में भी था; लेकिन सरकार इस मत को कबल नहीं कर सकी। लिहाजा अब जो बिल ग्राया है, ग्रवधि के प्रसंग में, उससे ग्रधिक से ग्रधिक इतना ही अर्थ लिया जा सकता है कि १९७५ में अगर हिन्दी किसी प्रकार अंग्रेजी के समकक्ष लायी जा सके, तभी हम देश से यह अपील कर सकते हैं कि अब अंग्रेजी पर प्रतिबन्ध लगे या न लगे, इसका विचार करो । और अगर कहीं हिन्दी उस अवस्था में पहुंची ही नहीं (जिसकी घोर आशंका है) तो इस बिल के जरिये हम अंग्रेजी को निरवधि आय दे धरे हैं, ऐसा मझे लगता है।

यही वह जगह है जिसको मैं ग्रपनी बेदना की जगह कहता है। यही वह ब्यह है जिसमें से होकर अंग्रेजी अपने लिये स्थायी स्थान बनायंगी । यही वह बिन्द है जिस पर संविधान के सभी भाषा विषयक मंसूबे खारे में पड़ते वाले हैं। जब तक अंग्रेजी को हिन्दी की सौत बनने का कानुनी अधिकार नहीं था तब तक हिन्दी का भविष्य सुरक्षित या। एक बार यह अधिकार अगर अंग्रेजी को मिल गया तो यह संभव है कि हिन्दी कभी भी देश की प्रभावशालिनी राष्ट्र भाषा नहीं बन सके। और यह जाहिर है कि धारा ४ के जरिये, व्याजांतर से हम श्रंग्रेजी को यह निरवधि द्याय देरहे हैं। यही कारण है कि जो लोग हिन्दी के हितेथी होते हुए भी इस बिल का समर्थन कर रहे हैं उनके भीतर एक बार यह भाव झांकी मार जाता है कि, हो न हो, हिन्दी अपने पहले मोरचे की लडाई हार गई और इस बिल के स्वीकार कर लेने के बाद हमें पीछे हटकर किसी दूसरे मोरचे पर उसके लिये संघर्ष करना होगा।

मैं देश की सारी स्थिति को समझता हं। सरकार की विवशतायें क्या हैं, यह भी मैं जानता हूं। लेकिन इस स्थिति में एक चुनौती है जिसे हमें स्वीकार करना चाहिये। वह चुनौती यह है कि अभी भी दस बारह साल का समय हमारे पास है। शगर म जोर से काम करें तो हिन्दी की, अंग्रेजी चाहने वालों को कष्ट पहुंचाये बिना, उस स्थिति में हम ला सकते हैं जहां वह अंग्रेजी के समानांतर चल सके। लेकिन सरकार के पुर्जे इस तरह चलेंगे या नहीं, यह चितनीय विषय है।

Bill, 1&63

श्रसल में देश जिस कठिनाई में है, उस कठिनाई का कारण सरकार की ग्रकमंण्यता है। राजभाषा भाषोग के जिम्मे राष्ट्रपति ने यह काम सौंपा था कि तुम प्रोग्राम फेज भाउट करो । हिन्दी कैसे चले, इसका कार्यक्रम बनाओं। यह १६४६ की बात है। लेकिन सरकार ने कार्यंक्रम बनाने की कोई सामग्री आयोग को नहीं दी। निदान आयोग कोई कार्यक्रम नहीं बना सका। आयोग की रिपोर्ट में यह कहा गया कि यह कार्यक्रम सरकार को स्वयं बनाना चाहिये । तब भी सरकार ने कोई सुचितित योजना तैयार नहीं की। एक बार शिक्षा मंत्रालय ने कोई योजना निकाली थी जो केवल खानापुरी की बात थी। राजभाषा आयोग की सिफारिश वी कि हिन्दी की प्रगति की रिपोर्ट प्रति वर्ष पालिया-मेंट में ब्रानी चाहिये। वह रिपोर्ट भी पालियामेंट में नहीं आयी, या एक दो बार ब्राई भी तो उसमें शासन में हिन्दी की प्रगति की कोई सूचना नहीं थी। जब राजभाषा श्रायोग पर संसदीय समिति बनी तब संसदीय समिति ने भी इस पर जोर दिया कि हिन्दी शासन में कैसे दाखिल होगी, इसकी सुनि-हिचत योजना बनायी जानी चाहिये। यह १६५८ की बात है। लेकिन यह योजना अब तक भी बनी है या नहीं, यह हममें से कोई नहीं जानता । सरकार की दीर्घसत्रता का एक प्रमाण यह भी है कि संसदीय समिति की रिपोर्ट १६५८ में प्रकाशित हुई ग्रीर राष्ट्र-पति का आदेंश उस पर अप्रैल, १६६० में

### त्रो॰ रामवारी सिंह दिनकर

निकला । और यह तो है ही कि राष्ट्रपति के आदेश में परीक्षादि में हिन्दी को लाने की जो बात थी वह अब तक भी काम में नहीं लाई गई। यह काम करने का सही तरीका नहीं है।

आज एक बहुत अच्छी बात हमने यह देखी कि मंत्रियों के धरातल पर हिन्दी के मामले में काफी एकता है। कुष्णमाचारी जी ने हिन्दी के विधेयक पर अपना मत दिया, यह एकता का प्रमाण है। आज मंत्रियों के स्तर पर जो एकता है, वही एकता अफसरों के स्तर पर भी होनी चाहिये। ऐसा नहीं होना चाहिये कि एक अफसर तो प्रस्ताव नेकर दौड़ता फिरे और बाकी लोग उसको बाधा पहुंचायें। अगर बाधा पहुंचती है तो उसे दूर करना चाहिये, क्योंकि हिन्दी का निर्णय संविधान का निर्णय है और संविधान के प्रति जिम्मेवारी एक आदमी की नहीं है, वह जिम्मेवारी हर एक हिन्दुस्तानी की है। धन्यवाद।

[THE DEPUTY CHAIRMAN in the Chair.]

SHRI ROHIT M. DAVE (Gujarat): Madam Deputy Chairman, I rise to lend my support to the Bill which has been moved by hon. the Home Minister. Though this Bill is a very short one, it is a very vital Bill and any decision that we might take on this Bill, and any opinion that we might express while discussing this Bill are likely to have far-reaching repercus-. sions on the future of this country. Therefore, it is necessary to consider the question before us in a calm and dispassionate manner.

It is unfortunate that the appeal made by hon. the Home Minister that

this Bill should be discussed in a practical manner taking into consideration the realities that we are facing, the complicated nature of the problem that we are facing, has been ignored. There have been attempts on the part of some of the speakers, who spoke on this Bill, to take up a partisan attitude, an attitude based more on some of the principles that were held dear by them rather than in terms of the realities before us. There is no use ignoring the fact that the des re of. our Constitution-makers was that with'n fifteen years after the Constitution came into force India would be in a position to solve the problem of official language and the various parts of the country, the various points of view that were expressed in the Constituent Assembly and the various views that were expressed then would be taken into account by the Government and by the people and serious attempts would be made to see that some solution could be found. The Bill, that is before us is really an admission of our failure to solve the problem of official language. It is true that this Bill does give a new life to English as the official language, and that too for an indefinite period. Why had we to do this when there was a general desire on the part of the Constitution-makers that on the 26th January 1965 Hindi shall be the official language? It was the wish of the Constitution-makers that on 26th January 1965 Hindi should be the official language and that wish of the Const'tution-makers has not been fulfilled because ol the fact that we were not able to make full use of the fifteen years that were ava'lable to us in order to find out an acceptable solution to the problems of the official language. During these last 15 years there has been a rapid pro's of the regional languages including Hindi but Hindi has also developed more as a regional language than as i language which has spread throughout the length and breadth of the country and which has been made more acceptable during that period. We have to find out the reasons why it was not possible within the last 15

years to make Hindi a language acceptable to all the parts of the country. Where exactly have we failed, what exactly are the reasons which have been responsible for the failure on the part both of the Government and the people? This question is not something which was ignored by the country. Time and again this question had come up for active consideration at the highest level. Commissions were appointed to go into the problem. A Parliamentary Committee was appointed to go into this problem and in the innumerable discussions, seminars, meetings and discussions this question had come before the country. The various political parties had offered their own solutions and had advocated certain steps which ought to be taken in order to see that language became a cementing force rather than a dividing force in our country. My own Party has, on more than one occasion, made some concrete suggestions in this- matter. It was suggested that there ought to be Language Institutes in all the principal cities of India wherein the various languages in the country could be studied and attempts might be made to find out how the form and shape of Hindi could be changed so that it became an acceptable language throughout the country. It was also suggested that there ought to be continuous exchange of students from one part of the country to another, specially with a view to finding out how the language problem could be solved by actual trial and error. It was suggested by us long ago that in the various universities in the country more than one Indian language should be taught so that again a cementing force could be built up and ultimately we may be In a position to find out how Hindi could be made a language acceptable throughout the length and breadth of the country. In spite of these various suggestions, in spite of these various discussions, unfortunately neither the Government nor the people of this country have succeeded in finding out a solution of this very thorny problem. As long we have not been able to find out a solution of this problem, it would

ae unwise to impose any language as an official language throughout the length and breadth of the country. Annadurai was quite right when he said that it is not just a question of political arithmetic, that there are other considerations involved. The 42 per cent. of Hindi-speaking people are living in compact and composite areas while Hindi is not so well known and the people have not been able to master Hindi in other parts of the country. If Hindi is suddenly made the sole official language throughout the length and breadth of India, then there would be certain difficulties regarding the transaction of official business and even carrying out discussions among the various States and between the State and the Centre and it would be difficult to find a language which is suitable for that purpose. In some of the States now we have the regional languages as the official languages and I have heard that these States are finding it very difficult at times to carry on any correspondence with the other States. The State from which I come, namely, the State of Gujarat, has accepted the regional language, Gujarati, as the official language. I was told by one very important officer in the State of Gujarat that when he is carrying on any correspondence with the State of Madras, he finds it very difficult to carry on the correspondence because of the fact that the only typewriter that he has in his office is a Gujarati 'typewriter. He addresses his letters in Gujarati to the office situated in Madras. There is no one in that office to understand the Gujarati language. Therefore the letters remain unanswered and some very important and vital functions of the State are held up for a very long time. Therefore the solution does not lie in making the regional languages as the State languages of the various parts of the country and then to leave the matter at that because we are a nation, we are a country in which the various parts are vitally inter-connected, pr<y blems are common, issues are common, and continuous correspondence is absolutely necessary. So we have to

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[Shri Rohit M. Dave.] find out some solution whereby this correspondence, this official business among the various States of the country and between the States and the Centre could also be carried out without any difficulty.

THE DEPUTY CHAIRMAN: You may continue on another day.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at thirty minutes past five of the clock till eleven of the clock on Friday, the 3rd May 1963.